THE UNIVERSITY GRANTS COM-MISSION BILL, 1955

THE DEPUTY MINISTER FOR EDU-CATION (DR. K. L. SHRIMALI): Sir, I move:

"That the Bill to make provision for the co-ordination and determination of standards in Universities and for that purpose, to establish a University Grants Commission, as passed by the Lok Sabha, be taken into consideration."

Sir, the House has had an opportunity to discuss the general principles and the purposes for which the University Grants Commission was being set up by the Government. During the course of that discussion several suggestions were made by hon. Members and there was also a lot of criticism regarding the various clauses of the Bill. The Select Committee examined all the criticisms very carefully they have considerably modified the the general feeling of this Bill. Sir. House as well as of the Members of the Select Committee was that autonomy of the Universities would be seriously affected through the setting up of the University Grants Commission in the way in which it originally envisaged in the original Bill.

12 Noon.

Before I come to the various clauses, I would like to tell the House that that feeling was very strongly expressed in the Select Committee also. In our country, there are at present, two extreme views with regard to the relationship between the Universities and Government. There are some people who believe that the Universities should have absolute autonomy, that they should be allowed to function in the way in which they like and that Government should not interfere in any way with their working. There then another school of thought which believes that Governmental control and direction is necessary in order that the Universities might serve the national purpose. The general feeling in this House as well as in the Select Committee was that the Bill as it was originally drafted would seriously affect the relationship between Government and the Universities and that it would be detrimental to the natural development of the Universities thus affecting seriously the autonomy of the Universities. In view of that various amendments were incorporated in the Bill now before the House. I am glad to inform the House that Government accepted all the amendments moved in the Select Committee. There was only one amendment which we had to move and that will be explained later by me.

JASPAT ROY KAPOOR (Uttar Pradesh): I hope he will continue to do so here also.

Dr. K. L. SHRIMALI: Sir. believe that we have to create kind of partnership between the Government and the Universities. There is no rivalry between the Universities the Government. They both have a social purpose and the Universities work for the realisation of that social purpose as much as the Government does. There is, however, one thing which I should like to make elear on this occasion. In an age of planning, when we are planning our national life, some kind of planning in regard to the Universities is inevitable. I do not subscribe to the view that the Universities should have absolute autonomy. I do not believe that any social institution could have absolute autonomy. All the social institutions have to work within a certain social framework and our Universities should also realise that they must adjust to the major social needs and be responsive to the changes that are taking place in our society. If they do not do this, I do not think they serve the purpose for which they have been set up.

Secondly, I would also like to say that though Government are anxious to maintain the autonomy of the Universities, Government are also vitally interested that the development of the

[Dr. K. L. Shrimali.] Universities should go forward and that it should be responsive to national needs. Government cannot be completely indifferent to what happening in the Universities. We know through various reports that all is not well with the Universities and that there are all kinds of factions and groups and intrigues. In such circumstances, I do not think that be completely Government can indifferent to what is happening in the Universities. So, some kind of planning will have to be necessary but, as I said. Sir, there need not be any kind of an opposition between State control and University autonomy. In a planned society, we have to ensure the freedom of the Universities and, at the same time, we have to bring about some kind of planning and synthesis between these two. We have to realise the broad objectives which are laid down in the Constitution. In your Report, Sir, you have very clearly laid out that the Universities must realise that broad democratic objective. Government cannot be indifferent as regards those broad objectives national purposes are concerned but. within that framework, we are anxious to see that the Universities maintain their autonomy, that the Universities are allowed to develop in their way, that there should be healthy relationship between Government and the Universities and that there should not be day to day interference from the side of the Government in regard to the working of the Universities. We hope, Sir, that the setting up of the University Grants Commission will bring about that kind of a healthy relationship between Government and the Universities. Our whole purpose is that while we wish to combine freedom and planning, we wish to ensure that freedom for the vital Universities which is essential for the healthy deve-

After this general statement, I would like to come to the main clauses which have been amended by the Select Committee and which have been now approved by the Lok Sabha. On

lopment.

clause 2, there was a good deal of discussion. There was a general feeling that an attempt should be made to bring the various kinds of colleges affiliated as well as constituted under the purview of the Commission. Now, at this stage, Government are not in a position to bring all the affiliated colleges under the purview of the Commission. Not that Government does not want to do it but our funds However, some amendments limited. have been made in clause 2 which will empower the Commission to recognise such institutions as it thinks proper, on the recommendations of the University and in accordance with the regulations to be made in this behalf. Now, that leaves the gate open and if there are funds available, it will be possible for the Commission to recognise such institutions for the purpose of grants.

SHRI H. P. SAKSENA (Uttar Pradesh): On its own initiative or on the sanction of the Government?

Dr. K. L. SHRIMALI: The University Grants Commission will have The recommendations to recognise. will be made by the Universities and the University Grants Commission will recognise those institutions purposes of grants.

There was a good deal of discussion with regard to the composition of the As I said, there was a Commission. kind of general distrust and suspicion regarding the motives of the Government.

PROF. G. RANGA (Andhra): Of the authorities, not of Government.

Dr. K. L. SHRIMALI: There was a general feeling that the Commission is being appointed to control the Universities and that a body was being set up which will not allow the Universities to function in a free manner. Sir, in order to create a spirit of trust I accepted all the amendments which were made by the Select Committee and as a result of that discussion and as a result of those recommendations, we shall now have a non-official Chairman. In the original Bill it was clearly specified that the Chairman might be an official or a non-official, but the Select Committee was keen that the Chairman should be non-official and we have accepted that recommendation. have also accepted that the majority of the members should be non-officials. As we read this clause we will find that out of the nine members, members will be non-officials and four would be officials. I may here again.....

SHRI H. N. KUNZRU (Uttar Pradesh): Is it necessary that all the four should be officials?

DR. K. L. SHRIMALI: I may make this point clear. It is never the inten-Government to have too tion of the many official members on this commission. As far as possible we shall try to find non-official members. The Government are delegating certain responsibilities to an independent body and Government have no intention that through its members to be nominated, official members, it should control the policies it should control the day to day working of the Commission in any way. Sir, as I said, the original clause, if the Members would look at it, was very elastic; in fact we had not laid down any rigid constitution; we had mentioned that there will be only two official representatives one from the Ministry of Education, and we expected one from the Ministry of Finance, but the Select Committee was keen that the quota should be fixed up, that out of the there must be at nine members least five non-official members, and I am glad to say that the Government have accepted that recommendation. As I said, Sir, the four members also need not be officials. If the Government can find more competent people outside the officials, they would certainly welcome these members on the Commission. The Government are only keen that the Commission should be manned by a man of ability, by a man of character, by people who

understand the working of the Universities.

SHRI H. C. DASAPPA (Mysore): Two at least will be officers. The Commission shall have a minimum of two officers.

Dr. K. L. SHRIMALI: Yes, two at least, that is, out of the four educationists two may be officials.

Then I come to clause 6. There was certain reference to the termination of the appointment of members. Power was given in the original Bill, but the Select Committee felt that that power should not be given to the Government and they laid down that Government should not have any discretion to terminate the appointment of a member of the Commission. I am glad to say that the Government have also accepted that recommendation.

Then, Sir, in clause 13 there was a good deal of discussion and it was felt that the scope of inspection of the Universities by the University Grants Commission should not be unlimited, that it should be limited only to certain specific purposes. Here again the whole attitude of the Government is to create a kind of trust among the Universities and among the people that we really wish the Universities to develop on right lines. Therefore we have accepted that amendment also.

Then, Sir, clause 18, about Select Committee felt that the annual placed before the reports should be Houses of Parliament. Firstly I was not very keen about this, but since it was the desire of the members I have accepted this recommendation also. Sir. there is a convention in the British Parliament that ordinarily questions are not asked regarding the grants given to the Universities by the University Grants Commission. I think it a healthy convention.

PROF G. RANGA: I do not think so.

DR. K. L. SHRIMALI: They wish to keep the Universities out of politics. They have such a great trust in the University Grants Commission that [Dr. K. L. Shrimali.]

once grants are made by the University Grants Commission, nobody questions the integrity or nobody questions the sense of justice of the members who are working on that Commission. Though we shall place the reports before the Parliament, I do hope that we shall learn from the practices of the British Parliament in this respect.

SHRI H. P. SAKSENA: But we know our functions; we do not need any sermon on that score.

DR. K. L. SHRIMALI: I am not giving any sermon. I am only quoting what is being done in another country and since the reference was made in this House to the University Grants Committee of the United Kingdom I am only saying what is being done in England.

SHRI R. P. N. SINHA (Bihar): The circumstances are different in the two countries.

DR K. L. SHRIMALI: It is quite true that our University Grants Commission is very different from the University Grants Committee England. There it is a body appointed by the Treasury. Ours is going to be a statutory body and naturally there are certain basic differences. But there are certain healthy practices which the University Grants Committee of U.K. has developed and I think we can benefit by the experience of this University Grants Committee. I do not think there is any harm in making a reference to the good work that that Committee has done.

Then, Sir with regard to clause 20. there was a good deal of discussion and many people fe't that there should be no reference to national purposes. In the first place some people objected to the fact that Government should in any way direct the Commission as far as policies are concerned, but I am glad that the Select Committee ultimately agreed that Government have a right to draw the attention of the Commission to what the national policies are and I think it is the duty

Commission to see that the of the national policies are realised in practice by the Universities. But, Sir, it is very difficult to say what the national policy is. There cannot be an absolute national National policies policy at all times. differ from time to time. We have accepted a certain pattern of society in our country. Now all the social institutions including the Universities will have to work within that particular social framework, and it was felt that as far as broad national policies are concerned, it is the duty of the Government to tell the Commission what the broad national policies are, and 1 think the Universities also should try to realise those social objectives which have been laid down in our Constitution.

Sir, these are the main amendments which have been made by the Select Committee and the Lok Sabha has accepted and passed this Bill with that one amendment which, in fact, the Government moved in the Select Committee also but then the chairman there gave a ruling and said it was out of order.

Sir, the Bill makes it quite clear that the grants may be given for general or specific purposes and we felt that the maintenance of the Central Universities could easily come under the purview of that clause. Since some doubt was raised. the Government moved an amendment that the maintenance of Central Universities should also be the function of the University Grants Commission and am glad to say that the Lok Sabha has passed that amendment and I hope that would be approved by this House also.

Sir, there has been a repeated doubt and suspicion about our motives, but the way in which the Government has approached this Bill, the way in which all the recommendations have been accepted by the Government, I do hope that the suspicion and distrust would be removed.

Sir, in this connection, as regards the relations of the Government and

the University Grants Commission I cannot do better than quote a few sentences from the book 'Crisis in the Universities' written by Sir Charles Moberly, who was Chairman of the University Grants Committee for a long time. He says that "proper relations between Government in all its grades and universities is not that of master and servant, still less that of artificer and tool. It is not even that of superior and subordinate officer. It is that of partners in a common enterprise." It is that kind of partnership which we wish to establish in our country. "They do not meet as diplomats representing rival powers each striving to extort as much and to make as little concession as possible. They meet as allies for consultation rather than debate, as Churchill and Roosevelt used to meet in war time rather than as Bevin and Molotov meet today. Except in a physical sense they are not on the opposite sides of the table. They united by a common purpose though they have different angles of approach, different intellectual contributions to make and hence are likely to do a better job by pooling their ideas. The technique of such contact is not only to eliminate but often to capitalise friction."

Sir, it is with that attitude that we approach this question and I hope that by setting up this Commission we are setting up a kind of agency which will create a partnership between the Government and the Universities. I move, Sir, that the Bill be taken into consideration.

Mr. CHAIRMAN: Motion moved:

"That the Bill to make provision for the co-ordination and determination of standards in Universities and for that purpose, to establish a University Grants Commission, as passed by the Lok Sabha, be taken into consideration."

SHRI H. P. SAKSENA: May I avail myself, Sir, of this opportunity of enquiring about the health of the hon.

Minister for Education? Was it indisposition that prevented him from coming to this House and presenting this important Bill or was it something else?

DR. K. L. SHRIMALI: Sir, this should be ruled out of order because the Deputy Minister is here and I do not see any reason why hon. Members should raise that question at all.

SHRI H. P. SAKSENA: I simply wanted to know that in order to satisfy my own anxiety about his health. I do not think I was out of order, Sir.

SHRI S. N. MAZUMDAR (West Bengal): Mr. Chairman, Dr. Shrimali has referred to the criticism made about the Bill which was referred to the Joint Select Committee and he said that the Government had tried to meet some of the criticisms in the light of the recommendations of this committee. But I must say. Sir, that his statement is not convincing at all. apprehensions which were expressed still exist and they have reason to exist. Now. Sir. the constitution of the University Grants Commission is very necessary thing. We all welcome it and we all want that it should work in a proper manner. But certain very pertinent doubts were raised and the main doubt related to the question of university autonomy. Sir, I agree with Dr. S'rimali that there cannot be any absolute autonomy. That is true but while going through the report of the University Education Commission it can be seen that there also the scope of autonomy has been properly defined. After going through all the relevant factors the University Education Commission had found it necessary to sound a note of warning that standards should not be equated with State control. Now, it is true that Universities should be responsive to changes; it is true that there are factions inside Universities. All these things should be changed but they cannot be changed by Government action. In order to change much of the undesirable things that exist in Universities, in my opinion other measures should be adopted.

[Shri S. N. Mazumdar.]

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Firstly, in connection with university education today there are two things. One is that the whole system of education is lopsided and the other is in order to change that and to make improvements money is necessary. is in accordance with the recommendations of the University Education Commission that this is going to be set up but the manner in which the Board is to be set up, the manner in which the powers and functions of the Board are defined leaves it open to doubt that the grant of money may lead in many cases to the infringement of university autonomy.

As regards the removal of factions inside Universities. I think the best means is to democratise Universities. Formerly, the Universities were the preserves of a narrow group of people. I do not know whether the word 'coterie' could be properly used because it cannot be universally used with regard to all the Universities. If the method of election to the governing bodies of Universities are widened. then new blood can be injected into them and fresh breath and vision can be brought to bear. Sir, in the University Education Commission it has been emphasized more and more that educational system should be responsive. The system of education should be responsive to social changes; there should be fresh vision and there should be responsiveness to the changing course of life. In order to do that the governing bodies of Universities should be constituted in such a way that new people who are in touch with the current of progressive thought, who are in touch with the changing pattern of life today may find a place there. Experience and at the same time this new outlook should be combined. the recommendations of the University Education Commission it has been particularly emphasized that these two things should be combined in all matters; that is, past heritage or experience along with responsiveness to the current social changes. These two should be properly combined and integrated. In the personnel of the governing bodies of the Universities also they should be combined. I have in mind the particular example of the Calcutta University. In the last elections to the Senate and the Syndicate, some new blood, some new people could be elected though their number was not very large. Those people who were in touch with the progressive current of thought, though number were able to make their influence felt there in suggesting certain changes. If it is broadened then much can be done. In the constitution of the governing bodies of the Universities, the teaching staff. research scholars and others should also find their way.

In order to avoid factions something more should be done. I do not know whether I can place it as a general proposition but I think it is better that generally the Rajyapals should cease to automatically Chancellors of Universities. There are complaints—in connection with one University I remember-that the wrong handling of the Chancellory had much to do, and one of the Ministers of that State had also much to do, with the wrongs in that University.

Then, Sir, the hon, Deputy Minister has said that the Government accepted some of the recommendations of the Select Committee as regards the constitution of the Board. But that does not go far to meet the criticisms or to allay the doubts which were raised. Firstly, it is necessary for the proper functioning of the Universities to create a proper climate for education in our country and to create that proper climate for education one of the most necessary things is the constitution of this Commission itself. The Government has said that it has accepted the recommendation that the Chairman will be a non-official. The Government has also accepted that the majority of the members of the Commission will be non-officials. But still the principle of nomination is there. Why is it necessary to have all the members nominated by the Government? It is true that the Government will provide the funds but it is also true that those persons who are outstanding in the field of education or research are the best persons to carry out the necessary reforms in the Universities. And these persons should come there in a democratic manner. That is my personal point of view...

PROF. G RANGA: Again, factions will come in.

SHRI S. N. MAZUMDAR: Why should there be faction? Prof. Ranga explain it later on. I do not accept the proposition of Prof Ranga Government nomination will that eliminate factionalism. We know that if there are only one or two officials on the Commission, they may influence it by their number. But one who pays calls the tune and here the (lovernment is paying the money. As the officials will be there they will be And here also we calling the tune have reasons for apprehension. have happened because instances where the officials of the Education Ministry have behaved in a highhanded manner with the Vice-Chancellor of a University who was a distinguished educationist So, I have suggested in the amendments which I have given notice of that the composition of the Commission should be widened and they should come through some form of election. The Vice-Chancellors may elect from among themselves a certain number, then from different faculties they may elect a certain number. this way they should come. Then, the number of members of the Commission should also be increased, because such a vast country as India with so much variety, I think, the number nine for a Commission is not very big Rather it is too small and the number should be increased.

Secondly the hon. Deputy Minister has said that the Chairman will be a non-official, but the Chairman will be nominated Here, we have two-fold nomination—first, the members will be nominated, then the Chairman will

be nominated. Why is it necessary for the Chairman to be nominated? What principle is violated if the members of the Commission elect the Chairman from among themselves. I do not understand why the Government cannot accept this important principle in this connection.

Then, Sir, as regards the powers of the Commission also, some doubts were expressed and the doubts are there The doubts are there because it cannot be claimed from the side of the Government that the Government will be the respository of all wisdom and all knowledge. As I have said first the proper climate for the proper functioning of the Universities should be created and we have a good guide, for the work of creating that climate, in the recommendations of the University Education Commission. If all powers are left to the Government, these powers may be misused. Here, the hon. Deputy Minister gave certain assurances, but then we know that in our country today many institutions require overhauling -not only the Universities but the alsoAdministration requires overhauling

PROF G RANGA That is true.

Shri S N. MAZUMDAR: And in the Administration also, it is necessary to inject new life, men with fresh outlook, men with fresh vision. And then, in the Administration, if people who are placed there—with all respect to their integrity and to their honesty—have absolute power in their hands, that may lead to petty tyrannies, to the exercise of this power in an undesirable way. Therefore, even as regards the functions of this Commission, these doubts arise.

Then, another doubt which was expressed, when we discussed this for reference to the Select Committee was in connection with the question of standardization. What we require today as regards our educational system and as regards the functioning of the Universities is expansion,

[Shri S. N. Mazumdar.] improvement, renovation and even coordination of teaching and research, because, as I have already said-it is not my saying, it is the authoritative finding of the University Education Commission—our educational system is It should be changed, it lopsided. should be overhauled. Now, if, without attention to those giving proper we simply get hold of a matters. this formula may certain formula, often infiltrate through different layers of officialdom, and it may come to a stage where they will act in a way which is guite contrary to what was intended by the Legislature in passing Standardization is a very this Bill. vague term and in connection with this it should be borne in mind that India is a unity in diversity. And here our emphasis and our desire should be to bring about a united Indian culture -not to bring about but to develop this united Indian culture. But that united Indian culture, which we are going to develop, rests on the contribution of diverse factors-diversity of different regions, different languages, and different regional cultures. These do not contradict each other. That is an accepted principle. But in the name of standardization, this may be interfered with.

This, again, may lead to the doubt which has been expressed and which was expressed in the Select Committee also, that there may be interference as regards the medium of instruction in the different Universities. Now, these apprehensions or reasons for the apprehensions exist and that cannot be ignored. Now, Sir, as I have said on a previous occasion also, as regards this medium of instruction, as regards the question of federal language-as regards the question of the relation of the federal language and the regional languages,—we have a very good direction for action in the report of the University Education Commission. followed. not always that is Proper attention is not always paid to Even in connection with the development of the federal language

I am fully in agreemnt with the suggestion of the University Education Commission that the federal language should be developed on the basis of a living language. It should not lose touch with the living language of the people. But we find that in developing the federal language, these things are not always followed. It is a mistake, it is a matter of regret that this word "federal language" has not been popu-Whenever any apprehensions larised. about Hindi arise. it arises mostly because \mathbf{of} certain misconceptions among the non-Hindi speaking people, that Hindi is going to replace their language. We have studied this problem and we know that it is not the Sir, the University Education Commission has stated in certain clear terms and if these are popularised and publicised, much of the doubts can be removed. It is that Hindi has been accepted as the federal language, not as the national language. If Hindi is the national language, then all the other languages are as much national language as Hindi. It is a federal language. There are regional languages. There should be proper relation between the two.

Then, as regards the medium of higher education in different Universities, this is a matter which is very controversial, on which till now most of our educationists have not been able to come to a unanimous or agreed conclusion. I remember that in 1953 a conference of oriental there was scholars in Poona. Perhaps, Dr. Kane who is a Member of this House also attended that conference. They discussed various questions and among them was this question of the medium instruction for higher education in the different Universities. I agree broadly with the conclusions of that conference, but it is not a question of my agreeing or disagreeing. It is a question that these apprehensions do exist here. Therefore, taking the things as they exist today into consideration, a proper attempt should be made remove the grounds for this misap prehension or doubt.

Again, I say in connection with this Bill that the composition of the Board assumes importance because there is apprehension that scope for further the Board which is going to be constituted is going to work more or less like a department of the Government. and that is why it is necessary to pay all our attention to this matter. The Government have accepted certain recommendations of the Select Committee. Then, neither the Government nor the majority of the members of the Select Committee could say that apprehensions expressed in the Select The prin-Committee were baseless. ciple in connection with this Bill is not controversial. But the proper thing for the Government should be to show, even at this stage, some response to the criticisms expressed in this House. And then only the constitution of the University Grants Commission which is a very necessary thing and which we all want to come existence with the sanction of the Legislature as soon as possible will serve the purpose.

MR. DEPUTY CHAIRMAN in the Chair.1

There are some other points and I shall deal with them when coming to amendments.

PARLIAMENTARY SECRE-TARY TO THE MINISTER FOR EXTER-NAL AFFAIRS (SHRIMATT LAKSHMI Menon): MrDeputy Chairman, I welcome this Bill, but I also share the apprehensions expressed by previous speaker. I must admit that the statement made by the hon. Deputy Minister tried to reconcile two absolutely irreconcilable things. In one breath he said that the Bill tried to recognize the need for autonomy for the University, although he does not believe that any social institution or educational institution should be absolutely autonomous. On the other hand, he said that there must be a certain amount of control. But that control itself is not properly defined. This is really due to the fact that we think in terms of autonomous British Universities and act in a way that is

not in conformity with those principles. So, on the eve of what he referred to meeting of Churchili Moberly-we Roosevelt-he auoted have a deal which is not going to produce the same result as the meeting of Churchill and Roosevelt. much alluded partnership between the State and a University is not possible under this Bill. For instance, this Bill is supposed to make an attempt to co-ordinate university education and also determine standards. If we read clauses of this Bill. the the various impression we get is that it is an attempt to impose government control over Universities. The Deputy Minister did not conceal the deep concern that the Government feels in regard to the recent deterioration in the standards of Universities and the group politics which has been corrupting university life. Speaking from my experience of two Universities and the changes that have taken place during the last years. I agree and I also share that concern and the fear that unless something is done to improve matters or change the constitution or standards of the Universities, we are on a wrong path altogther. But the question is whether this Bill meets the situation. My belief is that it does not. It is all well and good to say that we must have men of integrity and that the members of the Commission will all be honest men and above board and that they give therefore the advice will not be a source of interest for the Members of Parliament and others who vote for the money and that the Parliament. could complete give autonomy to the Commission to do things as it likes. But at the same time, the fear is genuine when we say that the control will not encourage the development of Universities, but will also kill whatever autonomy Universities, have today.

SHRI H. N. KUNZRU: Which control does the hon. Member mean—the control of the Government over the University Grants Commission or the control of the University Grants Commission over the Universities?

SHRIMATI LAKSHMI MENON: The control of the University Grants Commission over the Universities. I will answer you, because the constitution of the Commission itself is open to doubt as to its ability to grant perfect autonomy to Universities. You have two representatives of Government and there is also a class of educational experts or people with academic distinctions It is quite possible that the only people of academic distincion that the Government might know are from their own service. It is quite possible, I am not going to say that it is going to be like that .

University Grants

SHRI JASPAT ROY KAPOOR: Such nominees may even probably be Parliamentary Secretaries.

SHRIMATI LAKSHMI MENON. Apart from personal matters, I am just saying that it is quite likely. After all, the Education Ministry consists of expert and educationists. It consists of men of academic distinction. We are driving the Government to nominate a few people from the Education Ministry, that is the control that I was referring to After all, we are human beings and we have got our own traditional way of looking at things and doing them It is no use looking to Great Britain The entire tradition of the British university system is absolute'y different from that of our university system in this country. Therefore, it is no good comparing two dissimilar things to produce a common result

Prof. N R MALKANI (Nominated): The words "or who have experience in administrative or financial matters" have now been deleted.

SHRIMATI LAKSHMI MENON. But the difficulty is with the nominees. You may be thinking differently.

Another very essential thing is the policy relating to 'national purposes' It is true that Universities everywhere

are responsive to any change—change in outlook, change in ideals and change in everything Have we not in our own life-time witnessed the changes that have taken place in the British university education? The old University of Oxford and Cambridge There have have changed. changes in syllabus, in attitudes and in standards. All these are due to their responsiveness to the changing needs of the society. We cannot bring out these changes by legislation or by appointing a University Grants Commission These changes take place unknown to ourselves as a result of the impact of social needs. These things will be recognized and are being recognized by Universities When we have measures for expansion courses or concentrate on certain subjects, we are recognizing these changes and for that. I do not think that this Bill is necessary nor are we going to control it by means of this Bill.

Sir, we are told that there will be complete autonomy within the particular democratic objectives. In my opinion no University can develop independently unless there complete autonomy, the grant and that you give, should not be subject to any kind of restriction at all What happens in this Bill? If as a result of an inspection the Commission finds that the University is not maintaining standards, it can cut down the grant. After all, considering what the Universities are today. even with the amount of money that you give, it will take time before the University bring itself to a certain standard. In the meantime if you find the conditions on which the grant is made are not fulfilled there will be a withdrawal of the grant and everything will back perhaps to its original stage. Autonomy in University does not mean that the University should ordered about by the Government. However much the Government may about the University be concerned rducation, autonomy means the freedom of an institution to develop along the lines it thinks it should develop.

SHRI H. N. KUNZRU: If I may interrupt the hon. Member, where does the Government come in here?

SHRIMATI LAKSHMI MENON: Giving the grants and their with-drawal.

SHRI H. N. KUNZRU: Withdrawal of grants will be at the discretion of the U.G.C. The Government will not do it.

SHRIMATI LAKSHMI MENON: The U.G.C. itself is part of the Government by the complexion of its composition.

DR. K. L. SHRIMALI: We are establishing an independent statutory body with full powers to disburse the grants. I am rather surprised that my hon. friend. Mrs. Lakshmi Menon. thinks that Government is controlling those grants. Once the Government places the money at the disposal of the Commission it is the Commission that disburses that money.

SHRIMATI LAKSHMI MENON: The only way to answer the Deputy Minister is to say that Athens is ruled by Pericles and Pericles Aspasia and, ruled by therefore. Athens is ruled by Aspasia. This is exactly what I want to say. The Commission is appointed by the Government and then you say that the Commission has nothing to do with the Government and, therefore, whatever the Commission does is independent of the Government. This kind of logic needs a lot of intelligence which I do not possess.

Shri J. S. BISHT (Uttar Pradesh): No, no. The commission is appointed for a period of six years.

SHRIMATI LAKSHMI MENON: Every time you are appointing it for a certain period. They have not understood my basic argument, mamely that the Commission itself is a creation of the Government, and as such it will have the control which is really the control of the Government.

Now you say policy relating to "national purposes". What do you mean by "national purposes" to which the university should conform? You may such that it say that it should be means certain "national purposes". which body that But is the going define to the term is To purposes" "national confuse it further the hon. Deputy Minister said that in planned society there must be planning. which obviously means control, i.e. bringing everything under the direct control of the Government. Why don't you say that? I am not talking about the rights and wrongs of planning. Let us sav clearly the extent of control that the Government is going to exert over the Universities, namely for standardisation or for converting it into institutions for national purposes or let us say that we believe that university education is not national education; the meaning of university education is quite different, as it is understood right through Universities are institutions which foster knowledge, which widen our horizon of thinking and which pursue knowledge for the sake of knowledge. Let us say that. can't understand this kind of mingling of the essential and the non-essential. national and universal. That is my complaint about this Bill.

Of course, nobody will question that university education in India has not gone on right lines, that there has been unrestricted growth of institutions, badly financed, badly managed, ill-equipped and much of the indiscipline that we complain of today is due to the fact that adequate attention has not been paid to the financial resources of the Universities or for its developing on right lines. Sir, sometime ago when we were referring this Bill to the Select Committee, Ι did not mention the horrid conditions under which students live. The salaries university which teachers receivetoday have driven university education into a sort of mean commercial business, and to think that we

[Shrimati Lakshmi Menon.] change the entire set-up of the Unitheir morale versities and bring up by means of this legislation is to imagine too much or to give credence ability to achieve wonders to our within a short time.

University Grants

Sir, at the same time there is need co-ordination for some kind of how are we going to co-ordinate university education if we believe in absolute autonomy. That is one thing which I cannot understand. Mazumdar has already referred to the scant attention paid to the development of a federal language. Sir, co-ordinating elements the university education in a country, vast as India, is to develop a medium of instruction which will be the same for all Universities. Unless we do that we will be only encouraging the fissiparous tendencies which are already showing themselves in the various departments of our existence, in our struggle for linguistic units, in our struggle to have a medium of instruction in regional languages. Now, how are we going to develop a federal language.....

SHRI S. N. MAZUMDAR: Are you objecting to the regional languages being used as medium of instruction in Universities?

MENON: SHRIMATI LAKSHMI want to know how we are going to co-ordinate standards. According to this Bill we are going to determine university standards. If we are going to have higher education in the regional languages, some means must be evolved

SHRI R. P. N. SINHA: May I point out to the hon. Member that even in countries like Russia there is language as the medium of instruction for all the Universities?

N. D. M. PRASADARAO Shri (Andhra): No, no.

SATYAPRIYA BANERJEE It is not so in the (West Bengal): Soviet.

SHRIMATI LAKSHMI MENON: the Soviet Union, Russian is taught as a compulsory language in all the schools and colleges. In India too we must have system like that otherwise we will never be able to take up higher education or advanced research. Let it be in the federal language. But there must be a purpose and impetus must be given to the development of federal language. It is not done. Now every University has its own medium of instruction. Sir, during the last 25 years I have seen that a change in the medium of instruction has brought about a complete fall in the standard of instruction. For instance, in the B.A. and M.A. classes students read books in English but they give their answers in Hindi. What they understand or what they express nobody understands. It is not my purpose to say what language we should have. That is for the hon. Deputy Minister for Education who is here. What I am saying is that we cannot have determination of standards or co-ordination of education when there is chaos in the country as far as university education is concerned. In one State the medium of instruction is English, in another State it is Hindi and in a third State it is their regional language. As I said once before, the only co-ordinating agency was the Union Public Service Commission examinations and we will have perfect pandemonium in the country.

I think "inspection and withdrawal of grants" is a thing which should not be there. Sir, you give grant to a University when after an inspection you are convinced that the University requires that kind of financial aid for expansion, development and for raising the standards. Now what is the point in giving the grant and then withdrawing it. This is a sort of punishment which confirms my original theory that this not an independent statutory body, although on the face of it it might be so, but a department of Government which tries to tell +'ne people, "if you do this, we will give you so much, if you do not do this

you won't have any money at all" So, let the hon Deputy Minister tell us that the object of this Bill is to tighten the control of the Government on the Universities because the Government is deeply distressed about the deterioration of standards, fall standards of discipline and therefore, you want better control. I can understand that Let him say that "national purposes" means that we have got certain policies which we want to implement through the Universities, I understand that Let him not say "we are going to have some kind autonomy in the Universities that will conform to certain 'national purposes'" These are contradictory things. is why I say that the hon Minister was trying to reconcile the irreconcilable And the wonderful speech which he tried to justify the University Grants Commission has produced probably only a little monster.

Mr. DEPUTY CHAIRMAN. The House stands adjourned till 2-30 PM

The House then adjourned for lunch at one of the clock till half past two of the clock.

The House reassembled after lunch at half past two of the clock, Mr Chairman in the Chair

SHRI H C MATHUR (Rajasthan) Mr Chairman, I regret to observe the absence of the hon Education Minister even on such an occasion unfortunate that we do not have him here during the Question Hour not even when such important measures are being discussed House I raise this point particularly, Sir, because when I was discussing the other day my Resolution, the hon Deputy Minister raised an objection that I should not refer to the Minister's speech and make any observations though that objection was not considered valid But again I find myself in the same difficulty, because I will have to refer to the observations made by the Education Minister, particularly concerning this measure. And it would have been much better if the Education Minister was himself here.

MR CHAIRMAN That will do The Deputy Minister is here

Shri H C MATHUR: But Sir, May I know on what ceremonious occasion we may expect the hon Minister for Education to visit this House? Now, Sir, I would like to start making some observations regarding this Bill

Sir, this Bill may be good in cartain ways It is quite possible, Sir, that through this agency we may be able to grant certain financial assistance to this University or that University But it is my definite feeling that this University Grants Commission does not face the problem of university education as we wish it to do. I do not know the conclusion to which the Education Ministry has after these eight years of freedom, and after these eight years of experience I do not know whether it is in a position, with the present state of things and with the present scheme of things, to give effect to any national policy which we want to adopt for the development of our university education I wish to know, Sir, the responsibility which the Central Ministry of Education is prepared to take What is the responsibility that it is going to take, particularly in matter of university education? Whenever any questions are raised here, we are referred to the State Governments, education being the State sub-We wish that the hon Minister for Education is able to enlighten the House with regard to their conception of responsibility in this matter would like to know whether they wish to have more powers in order to give effect to the recommendations made by the University Education Commission with regard to the national plan and other matters I would like to know whether they are in a position, with the present scheme of things, to do it, and whether they are [Shri H. C. Mathur.]

in a position to co-ordinate the work in different Universities, and to reorientate the educational system and to control the expansion of the educational system particularly at the university stage Sir, when this particular question was raised in the other House, the hon. Education Minister said that the question could not be brought forward when the House was discussing the University Commission Bill The auestion Ωf bringing forward an amendment the Constitution to make 'Education' a Central subject was a different mat-It is quite obvious to all of ur, Sir, that we are not amending the Constitution But we should know whether we are taking up this University Grants Commission Bill just to be able to give effect to certain schemes which we have got in hands. This question is fundamental and basic, and it becomes relevant in this context, whether we can, real sense, implement those recommendations, and whether the Central Ministry of Education is in a position to do that or not. If they think that they are able to do it, then let them say so here on the floor of this House. and let us know what they feel their responsibility is, and how they going to do it We would like know the steps that they propose take in order to see that our education bears a sound relation to social structure of our country, to the reoriented education system which we I feel, Sir, that we are want to have being carried away by certain things unnecessarily In the present state of affairs when we have got to recast and reshape our educational system, and when we have to bring about a certain co-ordination, I think it is extremely necessary that the Central Government should be vested with all the necessary powers I feel that the Central Government should take over the entire responsibility for the university education in this country, at least for another ten years to come After we have evolved a system which we think will suit the future needs of this country, after we have evolved our plan of educational reconstruction, after we have been able to take necessary steps to co-ordinate it with our national development as such, and when it is put on proper lines, it may be possible for the State Governments to do it Otherwise, [do not see. Sir, how we are going to achieve it, when the Univerlies are autonomous bodies and when the States are responsible, each working in its own sphere, in its own without having the full picture. Who is going to prepare that picture? have not got before us tne entire That picture can only picture. prepared by the Central Government -the Central Ministry of Education. If the Central Ministry of Education does not take that responsibility, has no purpose in its existence at all. It would be better not to waste any money on the Ministry o' Education in the Central Government, unless they take the entire responsibility and concern themselves with this major issue, and give us a plan and put that plan into action.

Sir, I do not believe in autonomy, as my hon, friend here was talking about. Autonomy is good Even the State Governments are not autonomous to the extent to when friends want the Universities to beautonomous The universities be autonomous and they hould be autonomous, so far as their internal But at the working is concerned present moment we are considering much wider issues We are wanting to co-ordinate the efforts of the vari How is it possible ous Universities for a particular University to take an overall view of the entire country with regard to development. Every University today is developing medical college and an engineering college, and certain types of professional colleges, three, four or five. But we do not know. Sir, how we are to apportion certain specialised knowledge to be taken up by a particular University. We have not got, say for instance, any railway engineering college in the entire country Each of the Universities is to have railway engineering college. We will

have to prepare a co-ordinated plan and take into consideration all the Universities of this country

So, it is very necessary that make it absolutely clear that Universities should develop according to the policy and plan which the nation prepares. No doubt, they will allowed perfect autonomy so far as the working out of this plan policy is concerned. There is no question about money being made available through the University Grants Commission, but quite apart money being made available through the University Grants Commission. the Central Government should have power and it should take the responsibility in its own hands.

Sir. I find that this covers hardly the most significant part of the Universities, viz. the affiliated colleges. The affiliated colleges are completely left out of it, but it is the affiliated colleges that matter very much. It is the affiliated colleges where standards are going down every day. It is the affiliated colleges which are completely neglected, which are suffering for want of funds, and it is affiliated colleges which have completely left out of the scope of this Bill. The explanation given that we have no money. Sir, I do not think that we can, with reason on our side, argue about funds where this vital question is concerned. I would even be prepared to say that one of the major projects delayed for another five years and funds made available at least university education in this country, for our reshaping it, for co-ordinating it according to the national plan and according to the national scheme of things. No doubt dams are important, no doubt river valley schemes are but this is much important, important. The remaking of the mind of the nation is no less important than all these dams. We have covered a lot of ground on the agricultural and industrial sides. Is it not possible for us to find funds in our Second Five Year Plan to be able to give at least a new shape to our university education and to put the Universities on proper road so that they are in a position to go ahead? We have not even touched this problem. The affiliated colleges must be included. necessary, the States must be asked to make funds available for the University Grants Commission. should we feel that it should be the responsibility of the Central Government alone? After all, in the present scheme of things, it is the States who owe all the responsibility There is no reason why we should not devise ways and means to supplement funds of the University Grants Commission. The States must take their own responsibility and must contributions. We can devise other ways and means to augment the funds of the University Grants Commission.

Then, Sir, another matter to which I would like to invite your special attention is the medium of instruction. When this matter was being discussed in the other House, a very apologetic speech was made by the Minister for Parliamentary Affairs, assuring the House.....

Prof. G. RANGA: Did he make a speech?

SHRI H. C. MATHUR: I am sorry; it was the Parliamentary Secretary.

He assured the House that Universities would be left absolutely free to adopt any medium of instruction which they chose, that there was absolutely no intention on the part of the Central or State Governments to interfere. I do not know why we should think in these terms. I have not been able to get to the bottom Why should not the Central Government concern itself with the best interests of the nation? Is it the contention of any Member here that the Central Government has got certain anti-national approach tα Universities and the latter have got different approach in this a very The most important thing matter? is that we must make it absolutely clear that we must have only one [Shii H C Mathur]

common medium of instruction in all the Universities of this country will bear me out when I say that I have not got any madness for Hindi, any phobia for Hindi I can speak in Hindi as fluently as I can speak in English, if I start after about four month's time We must have common medium of instruction in all our Universities Let it be Hindi Let it be English, if you like Let it be Sanskrit if you like But since we have adopted Hindi as the federal language, we must have Hindi as the medium of instruction in Universities.

SHRI S N MAZUMDAR That does not necessarily follow?

MR CHAIRMAN Let him give his own views

C MATHUR SHRI H T must express my own views, especially after the view which has been expressed by many Members who are carried away by certain sentiments and by I do not want certain feelings mention that, but I do feel that I must give expression to my own feeling in this matter, because I consider that this is absolutely vital in the interests of the national unity and our national progress as well It would be very unfortunate if we start imparting university education in the different languages of the different regions It is because of a common medium of instruction that today we are able to send boys troni Rajasthan to Bengal I find many boys from Madras reading in the Pilani College in Rajasthan, simply because medium of instruction is English What will happen tomorrow when in the present scheme of things University has got its own medium of instruction?

SHRI N D M PRASADARAO Why should Madras boys come to Pilani? Why not they should have colleges in their own place?

SHRI H C MATHUP. But the fact is there Why should they not come?

My own son is reading in Bangaiore I have despatched 50 students from Jodhpur to Bangalore. How bad it would be if students of the different regions confine themselves to their own Universities? (Interruption) There must be mental integration of the nation. This is much more important. If English has done any good to us, it is that it has brought us all together.

PROF N R MALKANI Not, all of us

SHRI H C MATHUR At least most of us It is necessary that all of us should come together

PROF N R MALKANI That is better

SHRI H C MATHUR We are talking of casteism, of parochialism and all other isms, but linguism will be more dangerous than any of the (Interruption) There is other isms. absolutely no necessity for any of the regional languages to suffer want to give them all facilities grow We want that all these languages should be given every opportunity and help to develop ways and means can be found for it. I won't mind if one of these languages is made compulsory for every student, if every student is compulsorily made to study one of these 14 languages There are several ways which these languages can develop We can have Chairs in all the languages in all the Universities It is not necessary that we should develop them only through making them the medium of instruction in the Universities I would wish that the University Grants Commission should make it a condition precedent that all the grants flowing from it should be in accordance with the national plan and policy We should sit calmly carefully and think what should be our policy and programme in this matter

Now, about the composition of the Commission I am thoroughly satisfied with it as it stands. It appears to me that out of the nine members.

five are bound to be non-officials Another two may also be non-officials and the Chairman is going to be a permanent person, and he is left to be nominated by the Government I think it is the only correct proce dure I do not believe in election as suggested here If election is resorted to, the Commission will come to have only certain groups and will develop the most unhealthy tendencies in that small body, and the Chanman not be able to discharge his duties and responsibilities as he should be able to do What I would like to say here is that the Chairman must be an educationist, but much more important than that is that he must be a person with drive and imagination. must be a person who can bring about dynamism into the whole matter. must be a person who will be able to do some thing If an educationist has that dynamic personality to things move, it will be better to have an educationist, but if we cannot find an educationist who fulfils thi, qualification, I would certainly prefer another who has got that eneigy. enthusiasm and ability to administer things in a sound manner This is much more important. This is one of the things that we are lacking that our Ministry today is lacking

University Grants

The other matters I will take up when the clause by clause consideration is taken up

SHRI H N KUNZRU Mr Chairman, there are some preliminary matters that require attention before we deal with the clauses of the Bill The Central Government is already incurring considerable expenditure or is going to incur considerable expenditure in making grants for secondary education and higher education far as I remember, it has agreed to carry out many of the recommendations of the Secondary Education Commission at a fairly heavy cost and obviously the object of carrying out the recommendations of the Commission is to raise the standard of secondary education It is with that purpose that help is going to be given

to the secondary schools. Large sums of money are going to be spent also education with university same object in view We have to see that this expenditure brings about the expected improvement. If in spite of spent, all the money that 15 standards remain where they are or obviously the deteriorate. expenditure will be wasted I do not know what Government proposes to do in order to ensure, so far as human efforts can, that the grants given secondary schools result in raising the standard of secondary education but I am glad that this problem has been kept in view in connection with university education and that the University Grants Commission is going to be set up generally speaking, accordance with the recommendations of the University Education Commission which had the distinction, of having you as its Chairman should however be noted that whatever our expenditure on nigher education may be, the Universities can work only with the material comes to them from the secondary One can therefore haidly schools discuss the question of higher education without at the same time having the circumstances of our schools Some hon Members particumind larly my hon friend Mrs Lakshmi Menon, to whose remarks I listened with great attention because she is an educationist, have regretted the establishment of the University Grants I shall deal with their Commission on this subject arguments soon

SHRIMATI LAKSHMI MENON never regretted the establishment of this Commission

SHRI H N KUNZRU I thought she said that in spite of the fine speech that the Deputy Minister for Education had delivered, he had produced a Bill that was a monster

SHRI JASPAT ROY KAPOOR would be happy to forget what she has said

Ν KUNZRU Well, thought, therefore, that she was not very happy that the University Grants Commission was going to be set up I would like to remind her further that she said that as the niembers of the UGC would be nominated by the Government, the UGC is bound to be under the control of the Government and that the control of the UGC over the Universities therefore meant the tightening of official control over the Universities She was not happy with the establishment of such a University Grants Commission Let us consider secondary education for a while There is no commission appointed by the Central Government to see that the grants given to the secondary schools are used for the purpose for which they are given and produce the desired result Are the secondary schools, for that reason, more free than the Universities? Is anybody more satisfied with the products of our secondary schools than he is with the products of our Universities? I think if the matter is impartially examined, one would feel that the necessary corollary of the establishment of the UCC is establishment of an agency for giving guidance and financial assistance to the secondary schools I do not mean that the Central Government should take over the responsibility for running secondary schools but I think that central guidance in the matter standards and courses will, in course of time, come to be welcomed even by those States which are extremely jealous of their independence Committee is appointed, it will appointed with the consent of the State Governments and if this Committee works wisely, works in such a way as to gain the confidence the State Governments and the secondary schools, I am sure that its existence will be welcomed not merely by the schools but by the public at large

SHRI H C MATHUR Have we not already appointed a Council for secondary education?

Shri H N KUNZRU: I don't know if it has started the work and I don't know whether that will serve the purpose But I cannot discuss that matter now I am somewhat doubtful about the ability of the Council that has been set up to work in the way that the University Giants Commission is expected to work

Now we come to the question the composition of the UGC listened very carefully to those who expressed their dissatisfaction and strong dissatisfaction with the method proposed in the Bill of appointing its Members Unfortunately, those who criticised the method-not all those who criticised the method-uggested any alternative method of appointment One method, I think, was suggested by my hon friend Mr Mazumdar and that was election How is election to take place? Is the election to be made by the registered graguates of the 32 Universities that exist? it to be made by the governing bodies of these 32 Universities? Or is if to be made by the Vice-Chancellors of these Universities?

3 PM

SHRI S N MAZUMDAR I have given some indication in my amendment

SHRI H N KUNZRU Well, we shall consider the amendments later on

(Interruption by Shr.mati Lakshmi Menon)

SHRI H N KUNZRU I think Mrs Lakshmi Menon made some remarks

SHRIMATI LAKSHMI MENON. I said the three Vice-Chancellors will be elected from among the Vice-Chancellors That I think, is Mr. Mazumdar's amendment

SHRI H N KUNZRU My hon friend has much more confidence in the method of election than I unfortunately have, because of my close contact with a number of Universities.

I started as a great champion of elections in the Universities I was one of the 125 members of the UP Legislative Council who supported Allahabad University Act We were enthusiastic and thought that election at every stage would eliminate control of the Government and make University not merely autonomous. but harmonious and wholeheartedly devoted to raising the standards of education But my experience since that Act was passed, in I think, 1921, has made me sadder and wiser One finds that as a result of the multiplicity of elections in the Universities a number of University Acts had to be amended Now, in this state of things, it is difficult for one who has experience of the running Universities and inside knowledge of what is happening there, to think that the choice of the members of Commission by the registered graduates or any portion of them, by the Vice-Chancellors will lead to a much better result than appointment by Government will In the present state of things, unfortunately, there seems to me to be no alternative method securing impartiality and efficiency

There is just one thing more that I would like to say with regard to what fell from Mrs Lakshmi Menon She thought that the Commission would be subservient to the Central Government I wondered why shε thought so Was it only because the members of the Commission would be nominated by the Government? are plenty of committees appointed by Government, but I have never heard that their members vere suspect on that score There are commissions appointed by Government and they are expected to work with a full sense of their responsibility for the recommendations that they make There are official members on them and they may have to work in accordance with the official views, but not of them consider themselves bound to respect either the views or the feelings of the Government which appoints them

Sir, I was recently a member of a committee to which a very responsible task was allotted, but I did not feel even for a moment, that any of the members of that body considered himself, or even knew what the wishes of the Government were or thought that he was bound in the slightest degree to pay the least attention to those views

SHRIMATI LAKSHMI MENON Mav I refer the hon Member to clause 20 in Chapter IV which says

"In the discharge of its functions under this Act, the Commission shall be guided by such directions on questions of policy relating national purposes as may be given to it by the Central Government"

Prof G RANGA See part (2) also, I mean sub-clause (2) of the same clause.

SHRI H N KUNZRU It is a perfectly pertinent question to ask objection is perfectly legitimate. But I was sometime ago the chairman of the UP Universities Grants mittee and there too the Committee was asked to pay heed to such directions as it might receive on question of policy

SHRI JASPAT ROY KAPOOR But how can you help it if Mrs Lakshmi Menon, if she is in that position feels otherwise?

SHRI H N KUNZRU Mrs Lakshmi Menon is an educationist and I respect her opinion She has not spoken for the sake of effect

SHRIMATI LAKSHMI MENON That is my feeling

SHRI H N KUNZRU She has given expression to her independent genuine feelings I never felt those words limited the independence of the U'P Universities Grants Committee Here again, when the Bill was under consideration, it was found that the policy directions that would given by the Government would be

[Shri H. N. Kunzru.] such as related to national purposes. phrase—"related to purposes"-has not been invented by the Government of India. really been taken from the terms of reference of the University Grants Some years Committee in England. ago they were given new terms reference and it was said there that one of the duties of the committee would be to "assist in consultation with the universities and other bodies concerned, the preparation and execution of such plans for the development of the universities as may, from time to time, be required in order to ensure that they are fully adequate national needs." These words figured also in the terms of reference of the U.P. Universities Grants Committee, and I for one welcomed them,

SHRI N D. M. PRASADARAO: may also be a Government which is not the Government of India.

because.....

SHRI H. N. KUNZRU: If my hon. friend will only be a little patient, he will see what I am driving at. members of the Committee were glad that these words were included in the terms of reference, because otherwise, they would have to be content with recommendations making grant of small sums of money. Since they were to take national needs into consideration, it was hoped that the State Government would take their recommendations seriously into consideration and increase appreciably the sum devoted by it for university education. Our expectations were, unfortunately, not realised. But the words complained of, really enabled Committee to consider schemes and to make the necessary recommendations to the U.P. Governnent. Here, when I saw in this Bill "national needs" the words used, I for one was very happy, because I thought that Government really meant business, that it desired that the University Grants Commission should not content itself with making recommendations for the grants of a lakh or two to this University or to that University, but its function should be to consider what place Universities should occupy in our national life and to fit them to occupy that position.

I think, Sir, that terms the of reference of the Commission are wide and such as they should be at a time when we are trying to think of our national life as a whole.

Now, Sir, I come to the steps that should be taken in order to improve education. I agree with those speakers who feel that grants to Central Universities or even to State Universities will not be sufficient to attain the object that we all have in view. If we look at the figures, we find that the vast majority of students receiving higher education are being educated in colleges. I believe that at the present time there are about colleges and 32 Universities with a total enrolment of about 5 lakhs. The teaching and residential Universities taken together account, I think, 35,000 only about students. It is obvious, therefore, that unless adequate assistance can be given to the colleges, we cannot claim to have taken any serious step in order improve higher education. The amendment that the Select Committee has made in clause 2(f) should be welcomed from that point of My hon, friend, Shri Mathur, said that the colleges had been forgotten in this I think he did not read clause 2 with his customary care. If he had done so, he would have seen that the University Grants Commission would be able to give grants to the colleges on the recommendation of the Universities concerned. I have proposed an amendment to this clause which shall not deal with now but its object is to give greater freedom to the University Grants Commission than the present definition of a University in clause 2(f) will give.

SHRI H. C. MATHUR: I would invite the hon. Member's attention to what the Minister himself said in this particular respect, especially about the affiliated colleges.

Shri H. N. KUNZRU: It is the affiliated colleges that are going to be helped.

Shri H. C. MATHUR: In a restricted manner.

SHRI H. N. KUNZRU: Yes, but it is obvious that at the present time only a limited number of colleges can be helped. I think I am disclosing no secret when I say that at the last two meetings of the University Commission this question has been very seriously considered but the funds at the disposal of the Commission are not adequate to enable it to help all the colleges. I shall be very happy if the Commission is liberally helped. It is all a question of the total funds at the disposal Government and their the distribution among the different objectives of national importance. I must, however, say that while the number of colleges that have to be helped is great, the Commission to help ability of the them will be limited. I think, therefore, that when annual grants are made to the University Grants Commission, the need for giving help to a fairly large number of colleges should be borne mind.

Now, Sir, I come to the question of division of, responsibilities between the Centre and the States in respect of higher education, both undergraduate and post-graduate. University Education Commission recommended that the Central Government should make itself responsible for 50 per cent. of the expenditure on post-graduate education. not averse to that recommendation at all but I do not think that that by itself will enable us to bring about a general improvement in the standards of higher education. I that under-graduate education also has to be helped, and I quite agree with Mrs. Lakshmi Menon that the colleges are inefficient to no extent because their teachers

miserable salaries and have, therefore, to eke out their incomes by undertaking tuitions but we cannot go so far as to agree with Shri H. C. Mathur that the entire responsibility for higher education should be taken over by the Central Government. This question was considered when our Constitution was in the making and, whether wisely or unwisely, in the Union List only "Co-ordination and determination of standards in institutions for higher education or research" found a place. This Bill, therefore, has to be limited by the language of entry 66 of the Union List but even without any change in the Constitution, colleges can be given a great deal help so that the products of the Universities may be such as to serve the national needs. I cannot say what the definition should be but I think this is a matter that requires the serious attention of the Central Government. Perhaps consultation with the State Governments will be necessary but it will be good if the Central Government decides this matter in friendly consultation with the Education Ministers of the States instead of leaving it to be handled solely by the University Grants Commission. ever the University Grants Commission may do, its capacity to help institutions for higher education will be limited by the funds that it receives from the Central Government.

Just one word more, Sir, before I pass on to the various clauses and that is regarding fellowships and scholarships. If we want our standards of education to rise, then I think liberal provision will have to be made scholarships and both the Central and the State Governments will have to bear the ensuing responsibilities. regards fellowships, that is somewhat It is meant to give assistance to scholars in their research work, to promising men to devote their time to research so that they may be able to produce work that will bear comparison with the literature that are being produced elsewhere.

Now, Sir, I shall say a few words on the Bill that is before us. I have [Shri H. N Kunzru.] already referred to clause 2(f) of the Bill. It defines a "University" as including not merely a University established by a Central or State Act but also such institutions as may be recommended by the Universities for help.

SHRI H P SAKSENA. By the Commission.

Shri H N KUNZRU. By the Universities concerned, for help. I think, Sir, that these words show that the University is not bound to accept the recommendations that are made, but I think it should also have the freedom to go outside the recommendations made by the Commission in cases where it thinks that it can promote the general good by helping a college not recommended by the University concerned.

Now, Sir, with regard to the composition of the Commission I shall not say much because I have already given notice of two or three amendments to that clause. My object is to ensure that the recommendation of the University Education Commission that it should have a definite non-official majority should be carried out. I do not think that the clause, as it stands, fully serves that purpose. I shall explain my meaning further when the discussion of that clause is taken up

Then I come to the terms and conditions of service of members that has been happily changed by the Select Committee in such a way as not to make the term of membership dependent on the sweet will of the Central Government Rules will have to be made with regard to what will constitute such conduct on the part of a member as will make him unfit for membership of the Commission. Well, these rules will be of general application, of the same kind as the rules that apply, for instance, to members of municipal boards or other bodies and there could be no objection to such rules because the members will

not be under the thumb of the Central Government I shall deal with the functions of the Commission also when the clause is discussed, before I sit down I should like to say a word about the funds of the Commission Clause 16 deals with this I have not been able matter. the language understand what Does it mean that a clause 16 means grant made by the University Grants Commission will not lapse or does it only mean that all the money that is received is put into a certain fund and should be taken out of it only accordance with a certain procedure? If this is all that is meant, I do not think this is of any value like the Government to assure us, in accordance with the recommendations of your Commission-virtually it was the sense of those recommendationsthat if any money that is given to the University Grants Commission in the course of a year is not spent by it during the course of that year, should not lapse to the treasury This is the rule in England, Sir, that grant given to the University Grants Committee does not lapse It remains with the University Grants Committee, and I should lıke the method to be followed here for this reason that if we want the Universities to work in accordance with a plan prepared by them, then they must be given block grants for a certain period, for a period, say, of 3 to 5 The Commission itself therefore should have an assurance from Government that it would receive a certain amount of money only over a certain period and that if a portion of the funds granted for a particular year is not fully spent in that year because of the imperfect character of the schemes placed before it by the Universities then it should remain with the Commission so that it might be available later when better schemes were prepared to be used for their execution. I hope, Sir, that my hon friend, the Deputy Minister for Education, will be able to give us satisfactory assurance on this subject Let me say before I sit down that the Government should pay the

attention they can to the recommendations of the University Education Commission. They, in many respects, accept those recommendations, but in one or two respects it does not seem to me that they have attached importance to some recommendations that some of us do. I hope that by the time this discussion is over, Government will be able to tell us that it means to carry out fully both in the letter and in spirit the recommendations of the University Education Commission.

DR P. SUBBARAYAN (Madras): Mr. Chairman, I welcome this measure to a very large extent, but I think there is something in what Mrs. Lakshmi Menon has said. I feel that the Universities' autonomy should not be interfered with, and you know very well, Sir, when the U.K. University Commission was appointed under the chairmanship of Mr. Asquith with regard to both Oxford Cambridge one of the terms of reference was that the autonomy of the University should not be interfered with, and the Universities were given the freedom, if you remember, Sir, either to accept or refuse the grant if they felt that it would in any way affect their policy.

Prof. G. RANGA: That was in 1922.

Dr. P. SUBBARAYAN: T would therefore like the Government to see that the same power is given to the Universities, because I do feel there are Universities and Universities whose standards are of such a kind that any interference may lead to deterioration in the standard of the University. I specially feel this after the utterance that was made by my friend Mr. Mathur, who said that there should be a universal language for all the Universities as the medium of instruction. The tendency-I have seen-in most parts of our country has been to adopt the regional language as the medium of instruction, because there is this feeling in most of the people in this country that their own language is better than the other. But I know the difficulty that might occur and I entirely sympathise with Mr. Mathur when he says that it will lead to linguism and division in this country. That is quite true But you are not going to achieve this if you are going to force down a particular language on the people of those parts of the country who feel very sincerely and seriously that their language is the best medium they could adopt at every stage of education. 1 heard some Members say during the debate that the standard of education has gone down. It is true but I think it is really due to the fact that most institutions do not yet clearly understand what is the policy of the Government with regard to language. Most State Governments have adopted as the medium of instruction in secondary schools the regional language and the Universities still keep to English. And the result has been, because of want of adequate knowledge of the medium of instruction in the Universities, when a student comes up to the college, he finds himself really in difficulty in understanding the medium through which he is taught. This is due, I think, to the steps that have been taken without due consideration of what medium of instruction in the University should be. If sufficient thought had been given, I think the standards would not have become lower. admit, for instance, in my own State of which I am more acquainted than other States, the Minister of Education in 1946 after the second Congress Ministry came into power English to be taught only from the third form stage onwards. That is, the student began to learn English at the third form stage and he went to the University class after he passed the Secondary School Leaving Certificate which is the sixth form. So all the knowledge he learnt was for three years and how do you expect to keep the standards in Universities if he is going to be taught through a medium which he has hardly taken to learn properly because he had taken to it only for three years. Fortunately, the present Government in Madras

[Dr. P. Subbarayan.] has made it from the first form which I think in many ways fulfils what is wanted. But even that, if I know correctly, really is not enough. During my and your days, Sir. we began to learn English from the fourth standard which meant another three years and therefore-whatever body may say, that we were being forced to learn a language foreign to us -we did have a standard. We did understand the language and we had enough grasp over the language to follow what was taught at the Universities. Therefore I undoubtedly agree with Mr. Mathur when he says that there must be a definite conclusion and decision by both the Central and the State Governments as to what the language of the University is going to be and once that is decided upon, I feel strongly that that language should be taught from the fourth standard onwards. Then only you can keep up the standard that you are siming at. There is no use of talking of standards if we really do not know where we stand That has been the whole trouble. There are the State Governments; there is the Central Government and there are the Universities, each claiming autonomy for itself. The result has been this. Take for instance University, the University of our Madras. They still think that English should be the medium. That is the decision of the University but what happens? The student who comes up to the University is not in a position to really follow what is being taught him because of this language diffi-Therefore I would like to commend to the Deputy Minister for Education that the Government of India should now begin to think over this matter and divide into two wellknown categories the humanities and the sciences. And I feel that for a long time to come we cannot avoid the English medium with regard to the sciences because terminology, technical terms and all these are understood all over the world by having English as the medium for this purpose. The students can get akin with the scientists of the world and they

will begin to understand that have to learn through a medium which will get them into touch with the scientists of the world. You will have to consider the post-graduate educations as well as education in the secondary and university stages.

Now, Dr. Kunzru talked of the affiliated colleges and so did Mr. Mathur. But my opinion vastly differs from theirs for the simple reason that the funds at the disposal of the Central Government will not be sufficient if you are to give grants and go down to the colleges. What the Government can do in my opinion is that they should cater for graduate education so that research and scientific knowledge may grow. If that is the consideration, then I do not think that they could go down below the Universities. As Dr. Kunzru pointed out, there are as many as 900 colleges and if you are going to contribute to all of them, you are going to dissipate your funds in such a manner that you will not be able to help post-graduate research. That is why Dr. Kunzru has pointed out in sub-clause (f) of clause 2

SHRI H. C. MATHUR: The State Governments are also going to contribute to this fund.

Dr. P. SUBBARAYAN: You cannot compel them. They may; but there is no question of compulsion. cannot compel a State Government to contribute to the fund. It may be s pious wish on our part. If they like they can; if they do not, they need not. That is the position under the Constitution as it stands today. is why I claim that it is the function of the State Governments to help the various affiliated colleges in region and leave the Central Government to contribute to institutions which devote themselves to postgraduate research. Then only adequate funds be found by Parliament and the Central Government to cater to the needs of the people.

SHRI N. D. M. PRASADARAO: Some Universities have reserved these post-graduate courses for only constituent colleges, denying them to the affiliated colleges.

DR. P. SUBBARAYAN: That is why clause 2(f) has been put. In such cases, naturally grants will be given because there will be post-graduate courses but grants will not be given to colleges as such just for providing day to day expenses. After all, there is the income from fee; there is the grant from the State Government. As far as I know, in my own State the colleges are able to manage with these funds and they are also able to keep up-I am proud to say-certain standards which even today can bear comwith other Universities. Therefore I feel that the best course has been adopted in the matter appointment of the Commission. think this is the best that could be adopted because I do not think that it will be possible for the Government to have election through various Vice-Chancellors, as has been suggested. But I hope, as Dr. Kunzru said, the majority of those who are independent of the Government will be kept because I think this University Grants Commission should composed of such members as would be able to devote their attention to the interests of university education and not be guided by the Central Government.

PROF. N. R. MALKANI: Sir, I welcome this Bill, more especially after the amendments which have been introduced by the Select Committee. But I am not quite happy about the title of the Bill. It is called the University Grants Commission. There are many commissions. All commissions administer some funds but that word 'funds' or 'grants' is never mentioned in the title. It puts a rather wrong emphasis. The emphasis should be upon improvement, co-ordination or development as the case may be, not on the grants. We do not create a commission because it has to give grants We create this commission because it has to do a great deal about education, especially higher education. Sir, to my mind, there is very heavy work waiting for the commission. It will be of two kinds. One will be to rehabilitate higher education another will be to improve and raise its standards. To my mind, even the immediate task of rehabilitation is a stupendous task. The case of affiliated colleges is an important one and a challenging one. I understand that the Universities wish to help them but they have not enough funds; nor has the Commission. To my mind, the first duty of the Commission will be to see to it that these affiliated colleges are looked after well and put on a sound financial basis, before anything else is done. The prior duty of the Commission will be to rehabilitate the affiliated colleges which poor staff, little equipment and hardly any good buildings. And the next thing will be-perhaps more important still-to look after the teachers and the staff, to pay them well. It is only when you pay them well that we will be able to choose them and put the right people in the Today, there are people in these places, because these places are not respected and persons there are not properly paid. To my mind, the soul of education is the individual, the person, the man in charge, the teacher-not the buildings, not the hostels, not the commissions, not the grants-but the personality of the teacher. And to my mind, the person in education, up till now, has been very much neglected. Mere money will not do, but money is the beginning, the first step and an important step.

Sir, after doing the work of rehabilitation so far as teachers are concerned, buildings are concerned, hostels are concerned, and the affiliated colleges are concerned, a much larger and much bigger task awaits the Commission. Perhaps I am unfortunate in my belief that other things are moving in the country, but not much so far as education is concerned. Quantitatively we have more railways, better airways and what not,

[Prof. N. R. Malkani.] but when we come to look at the students, the teachers and the atmosphere in these educational institutions. one feels very sad. It is a tragedy. We all go on crying that this educational structure is wrong. The house is toppling on our heads. The roof is falling. There is trouble here and there is trouble there. And there is indiscipline and rioting amongst the students. In my days, riot was not to be thought of. Today rioting passes off as something normal, ordinary. Perhaps we wait until the whole thing will crash on our heads! We are doing next to nothing about improving our educational institutions. Of course, the University Grants Commission is coming and we look up to We want to make it free, independent. I have tried to have an assessment of this demand for independence, this autonomy of Universities. In my days, of course, was subservience, but they never showed the least intention to resist the subservience. They were willingservile, willingly slavish. But even today I am not aware of a University which is unwillingly servile. They make no effort to be independent. Whenever I read anything in the papers about Universities, about Vice-Chancellors-I might say, professional educationists—I feel despondent. I say that they do not want to be free. I say, if you want to be free, have great ideals, do something noble, do the best, then you are bound to be free. But at present you are hugging the past and you are in You say that Government chains. should not control-hands off so far as Government is concerned. But why is it you say hands off so far as the public are concerned, so far as the people are concerned, so far as the nation is concerned?

Sir, I am very happy about that clause 20 where the national needs have been put in. It is just the thing by which hopes are raised in that they will take up the national tasks and then they will be looked up to with respect. Then, the profession will become noble. And that is why I said that the composition of the Commission should be of the It is quite good proper character. that it is nominated. It should be a small body of nine members very good thing, good for good also for execution and implethe Chairman, mentation, with But very much whole-timer. will depend upon the selection of these nine individuals and very much more upon the selection of the Chairman. He will make or mar the thing. That is why I have been bold enough suggest that the Commission may be nominated by the Government, the Chairman by the President. best man that we have got has select the best man for the Commission. It may or may not go down the throat of my hon. friend, the Deputy Minister, but my suggestion was based on the.....

SHRI S. N. MAZUMDAR: The President is advised by the Government.

PROF. N. R. MALKANI: It is always so, because I am very anxious that the right type of men should there. Sir, what do I mean by 'right type of man'-not the administrator. He may be there. He too is necessary, sometimes a necessary evil, but there he is and today he is ubiquitous, he is everywhere. He has got to be there. The Vice-Chancellors, let them be there. They are called educationists, they are known to be professionally so. They should be there. but not more than three. I welcome them. But the other four members should be educationists in human sense, in the living sense-not in the technical, not in the professional sense. Men of affairs, men who have seen life, who have made a mark in life, men who have started some living movement-they should be there. Mr. C. Rajagopalachari (Rajaji) is such an educationist. Very much so. Gandhiji was an educationist-tremendously so. Sir, you yourself, who adorns Chair, you began life as a great educationist and so here you are. We all respect you because you are real,

We want good living educationist. educationists of your type at the moment. You may perhaps be more useful in the Commission. It needs you very much more. I want that the four people should be of the living nature, who have a real touch with public affairs, with life. Because today it is the task of the educated class, the intelligentsia, to cater to the masses, because the rural people, the peasants are up and awake What shall we do for them? The Universities formerly were meant only for a selected few graduate and postgraduate studies. I do not think it is so today. I think it will take ten years more before Universities really do research and postgraduate studies in the proper sense of the word and do some real original work. But they can do a great deal so far as the concerned. extension services are Everywhere, in the town the man and the workers; everywhere in the village the poor man, the peasant, the agricultural labourer, looks out, for education, extension vearning Why cannot the University services. do something in this direction? Ιt can easily organise them for it has so many teachers. It has holidays by the score I myself was a professor and I know something about it, for about two hundred days in a year we were working The rest of the days of the year were more or less holi-Why cannot these holidays be davs utilised for educating the men who are hungering for education? Universities can find out courses--short, relevant, living, which have a touch of life-for the common man, the poor man. It is their duty to educate them and thereby they will be serving a real national need. Let them not look to nuclear research and so on where we are like babies, talking the language of a baby things which do not exist with us Let us do a thing which we can do with a good deal of success, and that is, help the poor man, the common man, who wants education.

I have been to many villages Ι find that next to food their need is education for their children. But we are giving them the wrong education. The cry today is for expansion. But I would call a halt I am not for indiscriminate expansion. Fortunately that word is not mentioned here in I do not want expansion this Bill so far as I am concerned. I want consolidation and then real progress, but I do want rehabilitation first and progress progress And the must be on sound lines, not mere expansion. It is no use flinging a report at my face and saying, many colleges, so many students, so much money has been spent. And if you will permit me to say so, Sir, much of the money is wasted. Much money is wasted because it has got no relation to real life, to the things outside the Chamber here. You manufacturing degrees and diplomas which are not wanted, which are Even though diploma holders come in procession and shout slogans outside the Chamber, you just wake up and just soothe them, you try to pacify them, and ultimately them. That does not solve the problem. That creates a problem That will set a crisis for us and it may explode at any time unless we take care in due course I am glad, that the "national interest" is there. The national interest will be served by looking after the needs of the masses by having rural institutes and rural Universities. Sir, your report on the rural institutions-I have read it-was published 12 months What has been done about it? It is a very to nothing. valuable report. We have valuable reports evervwhere lying around us. have got to deal with them.

Dr. K. L. SHRIMALI: May I inform him that the Government have already accepted the recommendations of the report and an All India Conference on Rural Education is being convened.....

Prof. N. R MALKANI: Why are you speaking so low? Why can't you shout so that everybody may hear?

Dr. K. L. SHRIMALI: The Ministry of Education believes in silent work.

Ι MALKANI: Sir. Prof. N. R. submitted a resolution here. unfortunately, through a technical mistake, it was not accepted. So far as I know nothing has been done in this respect to the country and I am a part of the country. I think that there is a small committee on basic education running about the country. I am not aware of what it is doing. What is the pattern of education? do not know what the committee is doing.

Now it will be up to the Commission to tell us not only about the pattern of education, but also about the structure of our education. Our structure today is 50 years old. I am 66. What do I see? I see not much of a change except more science courses, more technical courses. There is the same atmosphere; the professors are the same and the desks are the same. The examination is nearing....

An Hon. MEMBER: The students are not the same.

Prof. N. R. MALKANI: They are only more numerous. I almost feel that I am living perpetually; my education and my ways are perpetuated. And let me say with great humility that I really was reborn, as I might say, only at the age of 33. I discovered myself at the age of 33. I do not know how much learning I have been throwing away as a sort of burden which I could not carry. And I am carrying newer burdens which are real, which are having a bearing on my life.

I would say that it is the duty of the Commission to see that the structure of education—the foundation of education—is well laid and today some at the top command the bottom. The top percolates and permeates to the bottom. Therefore, the responsibility of the universities is much greater.

Other friends have said a great deal about the Bill and nothing remains for me to add. But I have tabled a very few amendments after much consideration and I hope that the Deputy Minister will pay due attention and if possible, accept them. I am only anxious about the composition of the Commission. He has already taken a step in the right line. I congratulate him. Let me take one more step in that line because I do believe that the proper selection and composition of the Commission Therefore, when verv important. that body is nominated by the Government, there should be no hesitation whatever in giving non-officials important place in the Commission. I also wish that a few other things necessary should be Thank you.

MR. CHAIRMAN: We have allotted five hours. We have now taken 2½ hours. Half the time is over. I have twelve names before me.

SHRI KISHEN CHAND: May l submit, Sir, that one hour was saved yesterday from this time and if we are going to save.....

MR. CHAIRMAN: Listen to me. You may sit till six. It will give you two hours and twelve people can speak if they exercise restraint and limit their speeches to a maximum of ten minutes. The reply will be given by Mr. Shrimali first thing, tomorrow morning.

Shri KISHEN CHAND (Hyderabad) Mr. Chairman, Sir, I have listened with rapt attention to the many speeches made on the.....

SHRI JASPAT ROY KAPOOR: Shall we not continue to have the privilege of your guidance over the deliberations on this Bill throughout, Mr. Chairman?

MR. CHAIRMAN: I do not guide you from the chair. I simply sit and look on.

An Hon. MEMBER: You inspire us.

[MR. DEPUTY CHAIRMAN in the Chair.]

SHRI KISHEN CHAND I have listened to the speeches so far made But I am with very great attention sorry to note that many of the remarks have been made from a little misconception of this Bill. I submit that the hon Minister when he was moving for consideration of this Bill ended with the words of Moberley and could see that throughout his speech, he was impressed by the University Grants Commission as it works in the United Kingdom As has been pointed out, conditions in India are different from those in the United Kingdom and blind imitation of the University Grants Commission in the Kingdom will not suit us The hon Member who has now sat down asked what is meant by University autono-I will try and begin my speech by answering that question. Bill says that it is for making provision for the co-ordination and determining of standards in Universities University education is a State subject and Parliament will have no powers to interfere in it and it is normally followed The State Governments have not interfered in the Universities about curriculum, the syllabus, standards of education for the BA, or MA Degrees or the hours of teach-But here a departure is made under entry 66 of the Union List The hon Minister tries to bring it in and he wants to control the Universities not only in their academic not only in their financial matters. but in their whole programme of education and in their programme of higher education. I maintain that by autonomy we mean the right of the academic people to fix the standards of education. India is a big country. There are different needs in different States in our country

Nowadays, it has become a fashion for everybody to talk of education, but nobody suggests any new method. There are 33 Universities and there are 33 convocation addresses every year, and in every convocation address, the learned lecturer gets

up to say that the university education is bad, the system of education is not suited to the country. But no alternative method is suggested After all, the administrators, the p ofessors and the lecturers of the University are racking their brains, trying to think out methods of improving university education After great thought and consideration, they come to certain conclusions and they prescribe certain standards. Now, the Deputy Minister wants to come forward with this Bill and take away what little autonomy the Universities possess because after all, the Universities are under the State Legislatures State Legislature through the Chancellor has some form of control over the University. Now over and above that, the Central Government will be controlling under the guise of co-ordination and determining the standards I will come a little later to clause 12 where the restrictions imposed on the Universities are much greater. net result will be that the University will be entirely sub-servient to the University Grants Commission consisting of nine people They will, of course, be educationists-I do not deny it and I am sure that they will be working in the best interests of But India is a the country country Why do you suppose that these nine people are much than others who guide the standards of education of the Universities? Well, of course, Parliament is supreme; the Legislatures are supreme. But it is a convention that in academic matters, the State Legislatures and the Parliament should not interfere They have full rights to interfere; but they do not. Now, by means of this University Grants Commission, we want to control the Universities.

4 PM

Sir, I would like to know from the hon Deputy Minister of Education and the hon. Mr Kunzru, when they quote the example of U.K., Oxford University or the Cambridge University under the garb of 'determination and maintenance of standards' will permit the UK's University Grants Commission to interfere

[Shri Kishen Chand] to the slightest degree in the matters standard of education? While copying the Bill from the UK have forgotten this thing I say, Sir, this is a type of Bill which is most atrocious, very wrong and a very bad Bill, because it is going to take away from the Universities their control over various things

Then, Sir, I come down to clause 12 Certain hon Members are under the misconception that if the Universities do not take the grants from the University Grants Commission they are at liberty to carry on This is a wrong notion Clause 12 says

"It shall be the general duty of the Commission to take, in consultation with the Universities or other bodies concerned, all such steps as it may think fit for the promotion and co-ordination of University education

So far I have no objection Further it says

"and for the determination and maintenance of standards of teaching, examination and research Universities"

I have quarrel with "for the determination and maintenance of standards of teaching, examination and research in Universities" After all what are the University bodies doing? impose a small body to interfere in their autonomy to this extent

DR K L SHRIMALI May I submit that this "co-ordination and determination of standards" has actually been literally taken from the Constitution

SHRI KISHEN CHAND I am very thankful to the hon Deputy Minister I am going to explain what has been taken from the Constitution and how it has been wrongly interpreted by the hon Deputy Minister I am very glad that he has noted that and has drawn my attention to it followed the letter of the Constitution

but not its spirit The underlying meaning of that clause is that India is a large country; there are so many Universities and in the carrying on of research there may not be duplication For instance, if one is carrying on research in nuclear physics in the Madras University, there is no need for carrying on similar research in Bombay as it is an expensive item It is quite easy for the students of Bombay to go to Madras and learn That is the underlying idea in the Constitution

Then I come to the co-ordination of research, its guidance and direction There is a great difference in our BA degree and the BA degree of Cambridge or Oxford There it is final degree, as far as examinations are concerned There MA degree is only a residential qualification, there is no examination for it

SHRI H N KUNZRU It is BA. (Hons).

SHRI KISHEN CHAND There is no BA (Hons) there; there is Tripos which is called BA degree They do not write Hons after the name

SHRI AKBAR ALI KHAN (Hyderabad) It is Tripos

SHRI KISHEN CHAND Tripos is the name of the examination Pass degree, they also get the qualification of BA, but the examinations are different So I was saying that in our Universities MA is the final thing I do not want to compare the BA of our Universities with the BA or Tripos of Oxford or Cambridge Universities There is no comparison Our MA is equivalent to that say that what has been put in the Bill is literally taken from the Constitution is not correct. We have used the word of "co-ordination", but it relates to the co-ordination of research and post-graduate teaching So I inserted certain amendment and I would request the hon Education Minister to study them carefully and understand them If we interfere with the standard of examinations we are

interfering in their internal management. The University will have no autonomy. The University will be simply looking to the Grants Commission to determine standards for them.

Further, sub-clause (a) of clause 12 says that "the Commission may inquire into the financial needs of Universities". There is a "may". They may inquire or may not inquire into the financial needs of Universities. Their sole and main purpose is "determination and maintenance of standards of teaching, examination and research". For that purpose they can recommend to any University the measures for the improvement of University education.

Sir. this Bill is going to form a super-Inspectorate body.....

Mr. DEPUTY CHAIRMAN: Mr. Kishen Chand, ten minutes are over.

SHRI KISHEN CHAND: I have taken only ten minutes while other Members have been given half-anhour or three-quarters of an hour to speak.

Then I come to clause 13 pertaining to inspection. Of course, it is put in a very polite language. This body of super-Inspectors nominated or appointed by the Grants Commission will ask the Universities to behave themselves, to improve their methods of education, methods of teaching and examination. The question of grants does not come in.

Sir, it has already been pointed out that there is difference in the pattern of education of North and South and East and West. Bombay has got only examining University. Madras has got examining University with Colleges affiliated to it. Andhra has an examining University. Calcutta is examining University. an All the teaching Universities are mostly concentrated in Uttar Pradesh. The hon. Member from Uttar Pradesh gave only the example of Uttar Pradesh and he was really influenced by Uttar Pra-

desh. If you see the pattern of education in Bombay, Madras, Andhra and Bengal, which have got affiliated colleges, and if the University Grants Commission is going to give grants on the basis of the requirements of the Universities the Central Universities and the teaching Universities will get all the funds. In Uttar Pradesh there is no examining University except Agra. All affiliating Universities, even though research work is being carried on in them, will not get anything until and unless we bring in affiliated colleges. The hon. Deputy Minister under the University Grants Commission Act will say, "we haven't got funds; we have only a limited fund". Do you know that all States of India spend nearly crores of rupees on university education and this University Grants Commission with a total grant of Rs. 1½ crores or Rs. 2 crores is going to control all the Universities? Is it fair. is it right that the University Grants Commission should interfere in autonomy of Universities like Madras, Bombay and Calcutta when methods of affiliation are quite different than what is prevailing in Uttar Pradesh? This whole Bill would have been much better if it had adopted the good points of the University Grants Commission in U.K. That body has no written constitution; it is only a gentleman's agreement. The Chancellor of the Exchequer gives lump sums to the University Grants Commission. The Commission in its turn. after making its own enquiries-when it finds that a particular University can carry on research work and can really advance knowledge-gives grants to that particular University. It never sends a body of Inspectors to see that the University is carrying on its work. If the University Grants Commission is not satisfied with the work of a particular University, in a subsequent year they may not give it the grant. Do you want to convert the status of our Universities that of Higher Secondary schools where Inspectors go, examine make remarks? I submit, Sir, that the hon. Education Minister has been

Dr. RAGHUBIR SINH (Madhya Chairman, Bharat): Mr. Deputy must admit in the beginning that the Bill, as has come to us now, is much better than what it was. But I do feel, Sir, that the Bill, as it is, does not even touch the fringe of the problem. The other day when the question about the indiscipline of students was before the House, it was mentioned here, Sir, that in a symposium the students said that much of the indiscipline was there because the education system itself was wrong. hon. colleague, the Deputy Minister for Education, smugly remarked here that he did not agree with everything that the students said. I am inclined to agree with him, Sir, but I am sure that the persons who have dealt with students will realise that this feeling among the students does go a long way to undermine the very system of education itself, because if we imposing a system on the students who do not believe in its utility, they are accepting it because they have no other alternative. That is a verv sorry state of affairs.

Sir, the very first thing that I would like to be done is that we should not only improve the system, but we should try to convert the students to the point of view that the Government at the Centre and the Universities are doing their best to help them. The reasons why they have been disappointed or why they have lost their hopes are quite obvious. Firstly, Sir, there is the problem of unemployment. The Universities are producing every year hundreds and thousands of graduates. The problem is there for those students who have passed

third class. They are not wanted anywhere. If they are not wanted, the question is whether a University should go on producing these third class graduates. And therefore, Sir, this problem of finding ways and means to utilise the services of these third class graduates is a very major problem, and the University Grants Commission should carefully look into that problem. Otherwise, there will be more and more difficulties, more and more problems, and more and more frustration.

Another problem that is there is this. In the matter of technical training, there is not sufficient provision for practical training. We have, time and again, heard here during question hour that many foreigners are employed because there is dearth of engineers and such other technical personnel in the country. On other hand, Sir, we find that hundreds and hundreds of engineers after passing their examination in the training colleges remain unemployed just because they have not received necessary practical training and have not the requisite experience. The first and foremost thing that the University Grants Commission will have to do is to see that there is a proper arrangement and sufficient scope for students to receive practical training and requisite experience respect of such technical training, because that is very important most essential.

Then, Sir, my friend, Prof. Malkani, has already referred to the need of rural Universities. That question is already there, and I would not like to repeat it. There is, however, one other point which needs to be mentioned. I would, Sir, like to bring it to the notice of the Ministry that in Dr. Radhakrishnan's report it has been stated that in all cases of research work done in humanities, no provision is made to bring out all those things in print and thus make known to the public. The benefit of the efforts put in by hundreds and hundreds of students to expand the bounds of knowledge is thus not made available to

the Indian studen's and scholars further difficulties come in, and whatever effort is put in is thus wasted. Therefore, Sir, while the Commission goes on doing other things, it should take a very particular care to see that the results of all such research work carried on in the Universities are brought to light for the enlightenment of other students and scholars.

Now, Sir, coming to the Bill itself, I find that there are quite a few lacunae in the Bill which need to be set right, and I do hope that the hon Deputy Minister will look into those things

Now they have provided that there should be three Vice-Chancellors of the Universities But we find the terms of the Vice-Chancellors in different Universities are different In some cases it is two years, and in some other cases it is three to five Now the question that would arise is this What would happen about the Vice-Chancellor of, say, the University, where Bombay appointment is only for two years? Either he will never be appointed, or if he is appointed, there will be no continuity I had hoped that the Minister would have taken note of these things and would have provided for them But they have not been attended to, and I am afraid, if no provision is made with regard to these things, there will be very serious lacunae in the Bill I must say that all these things should be provided for in the Bill itself, and not in the rules, and unless these things are provided for in the Bill itself, there is likely to be some trouble about them later

Then, Sir, there is quite a few varieties of Universities We have got, for example, unitary Universities we have got affiliating Universities we have got Universities which are teaching as well as examining I do hope, Sir, that as a convention, at least one of the Vice-Chancellors will be from one of these unitary Universities

Now, Sir, coming to clause 20, I must admit that I am not very happy about it. It is with regard to the controlling authority. I find that the Committee itself was unable to strike a better formula. I am afraid I cannot suggest a better one.

[THE VICE-CHAIRMAN (SHRI H C MATHUR) in the Chair]

So, for the present, I would not press for its being changed. But I do hope that the Ministry will make it a rule not to interfere unnecessarily in the affairs of the Commission. In the recent past, we know that there have been certain cases where there have been some troubles in such matters.

Then, Sir, coming to clause 12(b), I find that the Central Universities are going to be under the control of this Commission I would like to know whether these Universities, administratively, will be under the dual control of the Ministry and the Commission, or they will be under the control of only one authority. If they are going to be under the dual control, then there is going to be

DR K L SHRIMALI There is no question of dual control The hon Member probably knows that the Uni--- rsities are autonomous bodies, and as far as the grants are concerned, we are anxious that there should be only one body which should deal with the Central Universities And therefore we have moved this amendment to make it clear that both for maintenance as well as for the development of the Central Universities. the University Grants Commission will be there Then I would like to know whether the sums of money now being spent over these three or four Central Universities will be handed over to the Grants Commission and the maintenance charges will not be merely out of the funds of the Commission as they are now allocated

Then about clauses 22 to 24, I know that our Ministry does not think in terms of Indian language names and

[Dr. K. L. Shrimali.] so they are trying to provide only for Universities but a time will be there soon when we shall have so many Vishwa Vidyalayas and Vidya Piths. I do hope that the Minister will take note of this and will provide for them also so that these Vishwa Vidyalayas are not allowed to distribute bogus degrees. There are quite a few of that kind in the country even now. Thank you.

श्रीमती चन्त्रावती नलनपाल (उत्तर प्रदेश) : श्री उपसमाध्यक्त महोदय, में इस विधेयक का अभिनन्दन वरने के लिये सही हुई हूं । सेलेक्ट कमेटी ऑर लोक सभा से गुजर कर यह विधेयक हमार सद्दन में आया हैं और पहले से बहुत अधिक सुधर रूप में यहां आया हैं, परन्तु, फिर भी इसके अन्दर अभी सुधार की बहुत काफी गुंजाइश रहती हैं।

विश्वविद्यालयों के लिये आटोनामी, स्वतंत्रता, एक बहं महत्व की चीज हैं, एक बहुत पवित्र वस्तु हैं और उसकी सुरिच्चत रखने का जो प्रयास इस बिल में किया गया है वह वास्तव में प्रशंसनीय हैं। अभी डाक्टर श्रीमाली जी ने बताया था कि इस दिशा में सेलेक्ट कमेटी के और लोक सभा के करीब करीब सभी सुभावों को उन्होंने स्वीकार कर लिया हैं। मुभे प्रण आशा हैं कि इस सदन में भी इस प्रकार के जो सुभाव दिये जायेंगे उन्हों भी वे उदारताप्विक स्वीकार कर लेंगे।

इस सम्बन्ध में मेरा यही निवेदन हैं कि विश्वविद्यालयों की आटोनामी को, स्वतंत्रता को, स्राचित रखने का प्रा प्रयत्न होना चाहिये और यदि कमीशन में नानआफिशियल शिच्चाविज्ञों का बहुमत कर दिया जाय तो आज आटोनामी के सम्बन्ध में जो शंकायें बहुत से सदस्यों के हृदय में हैं वे निश्चय ही दूर हो जायेंगी। मेरा संकेत इस समय श्री मलकानी जी के उस संशोधन की ओर हैं जिसमें उन्होंने कहा हैं कि नानआफिशियल मेम्बसें की संख्या कम सं कम दो तिहाई कर दी जाय। मुक्ते पूर्ण आशा हैं

िक हमारं शिचा उपमंत्री जी इसको स्वीकार क लैंगे।

शीमन्, जो द्सरी बात मुफं कहनी हैं व यह है कि इस समय उच्च शिक्षा के संत्र म कंवल पुरुष ही नहीं बल्कि स्त्रियां भी बहुत बड़ तादाद में हैं। हमने अक्सर दंखा है कि कालेजां के अन्दर, यदि ४० प्रतिशत नहीं तो कम से कम ४० प्रतिशत, उच्च शिक्षा प्राप्त करने के लिय महिलाओं की, लड़िक यों की संख्या हा । हैं एंसी परिस्थित में यह आवश्यक हो जाता हैं कि कमीशन के अन्दर कम से कम एक स्त्री सदस्या अवश्य हो। यदि हम चाहते हैं कि स्त्री-शिक्षा का विकास हो, स्त्रियों के विशिष्ट हितां को ध्यान में रखते हुये स्त्री-शिक्षा जा विकास किया जाय और उसका विस्तार किया जाय तो हमें कमीशन में अवश्य ही एक स्त्री सदस्या को रखना चाहिये।

इसके अतिरिक्त में यह कहना चाहती हूं कि क्लाज १२६ में, जहां पर यूनिवर्सिटी गांव कमीशन के ध्येयों का बर्णन किया गया है. बड़ां पर यह भी बताया गया है कि कमीशन उद्देश्य यह होगा कि वह देखे कि उच्च शिक्षा कहां तक राष्ट्रीय हितों की, नेशनल परपज की, अभिवृद्धि करती हैं। इस सम्बन्ध में काफी कंटोवसी हैं और काफी विरोधी विचार इस सदन में प्रकट किये गये हैं, लेकिन कोई चाहे जो कुछ भी कहे, में तो इसे बहुत ही महत्वपूर्ण समभती हुं। मैं समभती हुं कि आज जब हम उच्च शिक्षा का पूनर्गठन करने जा रहे हैं तब हमें यह दंखना चाहिये कि हमार विश्व-विद्यालयों की शिद्धा एंसी हो जिससे कि हमारं राष्ट्रीय ध्येयों और राष्ट्रीय हितों का संरच्नण हो सके, उनकी अभिवृद्धि हो सके। मैं यह कहना चाहती हूं कि आज हमार विश्वविद्यालयों की जो शिक्ता है वह राष्ट्रीय हितों की अभिवृद्धि नहीं कर रही हैं, वह उनकी साधक बनने की बजाय उनके रास्ते में बाधक बन रही है। आज शिद्धा के द्वीय में एक ओर शिद्धित बेकारों की संख्या का प्रश्न हैं और यह प्रश्न इतना भीषण रूप लेता जा रहा है कि हमार देश के नेसाओं

के लिये एक चिन्ता का विषय बन गया है तो दूसरी ओर विद्यार्थियों की इनडिसिप्लिन, अनुशासनहीनता, का प्रश्न हैं और वह भी हमार लिये चिन्ता पंदा कर रहा है। हम देखते हैं कि हमारं विश्वविद्यालयों की जो शिद्धा हैं वह हमारी राष्ट्रीय समस्यायी को हल करने के बजाय हमारं सामने नित्य नई समस्याये खडी कर रही हैं। द्वंसी स्थिति में यह और भी आवश्यक हो जार ' कि यह कीमशन यह दंखे कि विश्व-विद्यालयों की शिद्धा का भविष्य में जो नक्शा बने वह एसा हो जो कि राष्ट्रीय हितो का सवर्धन करने वाला हो और उन्हें आगे बढ़ाने वाला हो। शिका, िशोष कर उच्च शिका, ही तो एक एंसी चीज है जिसके द्वारा राष्ट्रीय हिता का सवर्धन हो सकता है और उनकी उन्नीत हो सकती हैं। आज भारत के स्वतंत्र हो जाने पर हमें सब बड़ी जरूरत चरित्रवान नवयुवको की है लीकन आज हमारी यूनिवर्सिटी की जो शिद्धा हैं वह क्या केरेक्टर बिल्डिंग का, चरित्र निर्माण का कार्य करने की चमता रखती हैं १ वहना होगा कि नहीं। यदि हम चाहते हैं कि हमारं दंश का भीवष्य उज्जवल हो तब हमें इस और ध्यान दंना होगा व्यक्ति हमार दंश का शासन, हमार दंश का नेतृत्व हमारं युवको के ऊपर ही आश्रित हैं. थोर्ड दिनों में देश की बागडोर उन्हीं के हाथ में जाने वाली हैं। तो च्या यह आवश्यक नहीं हैं कि हमारी शिद्धा एंसी हो जो कि हमारं नवयुवको और नवयुवीतयो का चरित्र निर्माण करने वाली हो लीकन आज खेद के साथ कहना पडता है कि हमारी शिद्धा चरित्र निर्माण पास तक नहीं जाती हैं। आज तो शिद्धक और शिष्य का कोई सम्पर्क ही स्थापित नहीं सकता हैं। इस और हमें ध्यान देना हैं।

इसके अतिरिक्त हमे यह भी दंखना है कि आज जो यीनवसिटीज के अन्दर ओवरक्राउडिंग हैं, अनुशासनहीनता हैं, और जो अनइम्पलायमेट हैं इन सब का कारण क्या है ? मेरी दृष्टि मे इन सब का कारण यह है कि हमने डिग्रीज पर उपाधियो पर, एग्जामिनेशस पर, परीचाओं पर बहुत अधिक बल दिया है । यदि हम चाहते

है कि हमारं दंश के नवयुवक सीधं रास्ते पर चल सके, उनका समय, उनकी शक्ति बर्बाद न हो उन्हे निराशा न हो वे अनुशासनहीनता की तरफ न जाय तो जो नांकरियों का उपाधियों के साथ सम्बन्ध जोड रखा है उसे हटाना पड़ेगा। आज हमने यह व्यवस्था बना रखी है कि जितनी जची नांकरिया हैं उनके लिये बी० ए० की डिग्री एक पासपोर्ट बनी हुई हैं। हम देखते हैं कि पब्लिक सर्विस कीमशन के जितने एग्जामिनशस है, आई० ए० एस०, आई० पी० एस०, पी० सी० एस० आदि, इन सब के लिये बी० ए० की डिगी की केंद्र रखी गई हैं। इसलिये डिग्यों के साथ नाँकरियों का सम्बन्ध जोड कर जो हमने उनके ऊपर अनावश्यक दिया है, जो हमने उन्हे अनावश्यक महत्व दिया हैं इसी कारण से आज युनिवर्सिटयों के अन्दर विद्यार्थियों की भरमार हैं और हम उन्ह कट्रोल नहीं कर सकते, उन्हें काम नहीं दं सकते । नतीजा दया होता है ? बेदारी होती हैं, प्रस्ट्रंशन होता है, अनुशासनहीनता बढती हैं। यदि हम डिगीज को उपाधियों को पासपोर्ट न बनाये उन्हे इम्पलायमेट के लिये नाँकरियां के लिये एक शर्त न बनाये तो हम दंखेंगे कि हमारं विश्वविद्यालयों के जीवन पर इसका बहुत अच्छा प्रभाव पडुंगा । इसलिये पहला कदम जो हमे उठाना चाहिये वह यह हैं कि पब्लिक सर्िस कीमशन के जो एग्जामिनेशस हैं उन सब को अडरग्रीजुएट्स के लिये भी खोल दे उनके लिये बी० ए० की डिग्नी की कोई शर्त नहीं होनी चाहिये।

THE VICE-CHAIRMAN (SHRI H C. MATHUR) It is time

श्रीमती चन्द्रावती लखनपाल : मुभे कहना तौ बहुत था। में यह कहना चाह रही थी कि हमार विश्वविद्यालयों की सारी शिद्धा इस की होनी चाहिये कि उसके द्वारा राष्ट्रीय हिताँ का सबर्धन हो सके, उसके द्वारा देश के नायुवको का चरित्रगठन हो सके और हमार देश की ाकता की रचा हो सकें। श्रीमन् इसी द्रीष्ट से हमे अपनी शिद्धा का पूनर्गठन करना चाहिये। श्रीमती चन्द्रावती लखनपाली

University Grants

कोआर्डिनेशन और मीडियम आफ इस्टक्शन का यहा जिक्र किया गया है। सब पर इसी द्रिष्ट से सोचना चाहिये कि हमारे देश में एकता का सम्पादन हो । हमार देश के लिये एकता एक बड़ी आवश्यक चीज हैं। एकता के ऊपर ही इमारी स्वतंत्रता आश्रित हैं और में यह कहना चाहती हं कि कम से कम विश्वविद्यालयो और सेना में एसा होना ही चाहिये कि भाषावाद प्रान्तवाद और सम्प्रदायवाद से कचर उठकर विचारकर सके। आज जो विश्व-विद्यालयों में शिक्षा के माध्यम का प्रश्न हैं उस पर बड़ी तगीदली से. एक रीजनल द्रीष्ट से विचार किया जा रहा है। हमें इस पर ठंडें दिल से दंश की एकता और दंश के विशाल हितों को ध्यान में रख कर विचार करना चाहिये। इन शब्दों के साथ में इस बिल का समर्थन करती हु।

SHRI N D M PRASADARAO Sn, as the time at my disposal is short, I will limit my remarks to one or two I quite agree with my hon points friend Mrs Menon when she said that the university education has greatly deteriorated. I quite agree with ner but she put the finger at the wrong She thought that it is the lack of common medium \mathbf{of} instruction I should like to that was the cause say how this deterioration has taken I will give some examples only to drive the point which I will narrate later Recently the Andhra Public Service Commission has examined certain persons for the posts of Assistant Lecturers in the Andhra Subordinate Educational Service They they were asexamined them and tounded at the answers given by those persons and all those persons have appeared before them had got double degrees or are M As and B As (Hons) and most of them passed in first class and some of them, in sesond class The answers they have given are astounding I am only giving these examples in order to draw some conclusions from that and our House also should be interested in them as

to what general knowledge is being imparted by our Universities It seems they have said, when they were asked what Lok Sabha is that the Sabha is a political party in India Similarly another has said that war is going on between China and Russia. When someone was asked 'What is a single-member constituency?', he said that it is a Legislature with Chamber only Similarly they were asked 'What is quorum'? Of course all concerning us these, all concerning us said 'Quorum is another Somebody name Another said that it is a Babar' religious book of the Muslims ther said that it is a new medicine for TB discovered by Madame Curie. These are the answers Of there are any number of such answers with me But how is this that those persons who have double degrees or who have passed MA or BA. (Hons) examinations ın first class should fail so miserably in answering such simple questions. For this it is not any medium of instruction that is responsible I quite agree with Prof. Malkani when he said that it is the structure of education that is being imparted today in our Universities. that is responsible for such deterioration in the standards of education. As Prof Malkanı has said, the same educational pattern that we found under the British is still continuing with only slight modifications That is one of the main reasons why the educational standards are falling and though they have got some academic degrees like MA and BA (Hons) as simple human beings they are not developed in general knowledge. That is the type of education that we are Secondly the persons who are imparting this education, the teachers, howmuch they are interested in promoting education? With what zeal they are teaching their students? That is also a very important consideration which has to be borne in mind About this. I will only quote Dr S S Bhatnagar of the University Grants Commission. In the first meeting of this Commission he has said—I don't have the official copy but I have only the quotation from a newspaper which has

given this report—it is the Amrita Bazaar Patrika and it has reported

"That the Chairman of the Commission Dr Bhatnagar observed that it was the quality of teachers that determine the discipline among the students and University men would be the aim of the Commission to see that monies were not spent merely on construction of buildings but that the Universities were run with excellent teachers having genuine interests and real with boys and that the standards of education are raised to level"

This is a very important point which we should bear in mind while discussing this Bill The University has been defined as a University or those institutions which have been recognised by the University Of course that is a welcome step but still it is not quite sufficient and many Members have spoken on that as to how the affiliated colleges are left out or most of the affiliated colleges I can speak from the experience in my province. In our State of Andhra there are 31 affiliated colleges for only 4 constituent colleges in the University what is the standard of teaching in these 31 affiliated colleges? Most of these affiliated Colleges are run by some College Committees The College teachers are paid very miserable salaries and the starting in most of the colleges is Rs 150 and I know that some lecturers under whom I have studied about 25 years ago are still serving in the colleges and are not getting even Rs 300, and it is because they are inefficient the foremost Telugu Scholar living in Andhra today but still he is getting less than Rs 300 even after serving for 25 years This is the state things in the affiliated colleges and if the University Grants Commission is not going to help such colleges, how can the teachers' position be improv-The second thing is, now that the University education itself is being reorganised and the degree course is going to be only for 3 years, so these

colleges will, to a certain suffer financially because the strength of the colleges will be a little decreased because the first year class of the Intermediate will he treated as the Seventh Standard of Schools Therefore the High strength may be decreased the financial condition also will In Andhra we have estimated that it may be upto 20 per cent cut How can in the financial resources they make up unless the Government comes to their help? Unless the Government comes to their help will fall upon these college teachers and their salaries will be further re-There is another factor also duced It is not only confined to colleges but it applies to high schools and elementary schools also

Then when they are run by the Committees, generally even though some salaries are shown as being given to these college or high school teachers or elementary school teachers, a certain deduction will be made Actually those salaries will not given to them because the resources of the colleges are very little Therefore it should be the duty ofUniversity Grants Commission to go to the help of such colleges also which form the greatest majority οf colleges existing today Therefore I would urge that the definition 'University' should be changed so that all affiliated colleges would be brought in for assistance Thank you

SHRIMATI MONA HENSMAN (Mad-Mr Vice-Chairman, Sir, thank you for this opportunity of welcoming the Bill and I will indeed endeavour to keep to the ten minutes that are allotted to me I wish to say that far from thinking that the Bill is not going to do much good, I feel that with the right guidance by Government and by those who implement it there will be a good deal of hope in the future from the implementa ions of the Bill and may I hope that from time to time it may even be improved. Due amendments may be made as and when its weaknesses become evident.

[Shrimati Mona Hensman.]

As even a constitutional amendment can be made, so this Bill also, would I take it, be open to amendment later on Even as deficiencies occur, so also amendments might also occur in due course

Sir. after the cataract of words and the torrent of sentences that have been poured out today on this subject in this House, I need not say anything further to prove that the Bill has come at a time when it is needed But, Sir, I was wondering why hon the Deputy Minister in charge of Education was so apprehensive that the public or non-officials would not welcome or cooperate with this Bill Sir, I feel that the Government should non-offimore and more nominate cials, showing their trust in them, on this University Grants Commis-Government knows that it has their allegiance, their loyalty, their complete control They have good reports and their own virtues Surely Members of this House who are Vice-Chancellors in their right and who have held other high positions in Universities and State, were nothing but non-officials And, Sir, of the 49 to start with Ministers who adorn the Treasury Benches there are many who come from among non-officials, and they have been the best right-hands of the Government in the planning of the first and second Five Year Plans Therefore, I would ask the hon Dr Shrimali to keep in mind that there is a very strong hope in country that non-officials will be included as much as possible in little group of nine persons Some of them cannot be non-officials Two of them at least must be officials; rurely the rest of them can be nominated and they can be nominated nonofficials who will bring forward their personal courage and convictions to strengthen public opinion in this body.

Sir, the time at my disposal is very short, and so I shall just say a few words on the subject of the annual report which is to be presented to

Parliament The hon Deputy Minister today was putting it to us very firmly that he felt that even though Annual Report is to be presented according to this Bill, to Parliament each year, it may not be made subject of discussion or dissension or of undue criticism He asked time may be given for the due digesting of all that the Commission going to do and that for a period of two or three years, perhaps, Parliament will hold its hand and not say anything by way of criticism that may Sir. what he said is be destructive very well meant and his time was well spent But I would also draw attention to the fact that the British University Grants Commission has not only a clause like this, that Annual Report should be brought before Parliament, but they also have ensured that certain, dignitories be Vice-Chancellors there as well members, members of Parliament elected by the big Universities England to serve in Parliament and such like I remember myself being a very humble member of the London University, once voting for Dr Eleanor Rathbone from London University to get a seat in Parliament, and I also remember with others who in attended the International Council of Women how we rejoiced in her powers and in her virtues and at the way she put forward the point; that the Universities demanded should be forward Then what is the point Parliament criticising the Annual Report when it has the very members themselves working at those reports in the Universities, in its own group? These things can be talked over quietly and at leisure and so misunderstandings need never arise and misinterpretations need never enter the Press Therefore, I say that advice was well meant and that all that time of explanation was well spent, but we have to keep in mind that we have not that British privilege or rather that privilege of the British Universities here

I would also like to say that the final sub-clause of the last clause of

this Bill is going to be a source of great discussion and even of recrimination if the provision is allowed to stand as it is I would not suggest bringing in an amendment, because probably the amendment itself would not go through But I would ask Dr Shrimali, our Deputy Minister for Education, to have some sort change made in this clause $\mathbf{B}\mathbf{y}$ all means we would welcome the Commission regulating its meetings, regulating the manner and purposes of the association of persons connected with the Commission, its specifying the terms and conditions of service of its own employees, and specifying the institutions to be recognised by the Commission But, Sir, is the University Grants Commission to say have the final word as to what minimum standards and qualifications the teaching staff of the Universities should have? Or is it for them define the minimum standards of instruction for the grant of a university degree or to regulate the maintenance of standards and the co-ordination of work or facilities in Universities? Sir. the difficulty arises here, if nowhere We have hitherto relegated this work to the Inter-Universities Board This is a younger brother, or sister, call it what you like of the Universities in general But it is an unregistered body and therefore cannot be recognised for government Accepted It is a floating purposes unit, kept between heaven and earth, received not here by the Universities, necessarily, and not there certainly, by the future University Grants Commission Therefore, I would say that since the Inter-University Board cannot do this each University should be permitted to have its own autonomy about the minimum qualifications of staff employs, the 1t about standards it sets and the minimum qualifications for and maintenance of If the University those standards applies-as surely it will-for a share in the University Grants Commission's grants, then, Sir, the Commission can examine the position and put them right if they are wrong They always, I maintain, put them right and

say, such and such a thing does not come up to the standard we feel it should But let them not take out of the hands of the Universities the responsibilities that they have This is a very definite right that the public the parent and the student look upon as the right of the University, namely the maintenance of standards, the qualifications of the and the minimum requirements of the University

Finally, Sir, I would just say that if you would look at the convocation addresses that have been broadcast in the last few weeks, I am proud state that the Governor of our State has probably made the most reasonable and sensible address at Muzaffarpur and Shri C Rajagopalachari on the 26th of November-also from my State—has now come up to the expectations of the students in pointing out to them that first and foremost, the student looks upon the University as a training ground, as a training ground for unity, as a place where he and she must learn to live with others and to work for the country, whatever they may do and whatever subject they may learn This is in accord with the spirit of this Bill

Sir, one last word If the Central Universities are going to keep and claim as much money as they already do, and there is only that much money in the Bill, and then the future of the University Grants Commission is going to be very limited and unsafe, I do trust that more and more money will be given, budgetted and allotted so that the whole plan may grow as it is meant to grow And if all the members of the Commission were going to be men like Dr Shrimali here, I would—to use a good old fighting phrase—hand over to them, lock stock and barrel, all the Universities and their ınterests confident that they will be in safe keeping But are they all and will they be all like hım? I wonder

श्रीमती सावित्री दंवी निगम (उत्तर प्रदृश) : उपाध्यक्त महौदय, जहां तक मीने इस विधीयक के उद्देश्य को समभा है, वह है य्नीवर्सिटी [श्रीमती सावित्री दंवी निगम]
ग्रांद्स कीमशन के निर्माण द्वारा युनिवर्सिटीज
को उच्च कोटि का बनाना, शिद्धा के उस उच्च
स्तरीय उपयोगिता के महत्व का इस प्रकार
संतुलन करना और बढ़ाना तािक शिद्धा एक
और सर्वसुलभ बन जाय और दूसरी और शिद्धा
द्वारा उत्पन्न होने वाले सुशिचित बेकारों की
जनसंख्या धीर धीर कम होती जाय। इस लिए
में इस विधयक का हािर्दिक समर्थन करती हुं।

जहां तक शिद्धा के की बुराइयां, किमयां और खामियां का प्रश्न हैं, मेरा यह मत हैं कि उन्हें बजट स्पीच के लिए ही सुरिद्धत रखना उचित होगा। यदि एसा ही सभी ने समभा होता तो शायद समय की भी काफी बचत हो गई होती और रीलवेंस भी बढ़ गई होती।

श्रीमन्, यानवर्सिटी गाट्स कमीशन के फंकशन्स और पावर्स को देखते हुये यह बात विलक्त निश्चित हा जाती हैं कि कमीशन के ऊपर बड़ो जबरदस्त और काम्प्लिकेटंड किस्म का जिम्मेदारिया हैं। कमीशन का काम इतना बड़ा है कि उच्च शिद्धा का बिलकूल कल्प करना हैं। इस लिए मेरा मत हैं कि सदस्यों की जो संख्या रखी गई हैं और क्वेंबल ६ हें वह बहुत ही थोड़ी हैं। इस में संदृंह नहीं हैं कि जो नान आफिशल सदस्यों की संख्या बढ़ाने का अमेडमेट सरकार ने सिलंक्ट कर्मटी में स्वीकार कर लिया है वह बहुत ही प्रशंसनीय और श्लाघ्य हैं। किन्त, आप ही यह सोचें कि इतने सीीमत सदस्यों के द्वारा, इतने थोई स्टाफ के द्वारा, जैसा कि इस विधेयक में उल्लेख किया गया हैं. इतनी बड़ी जिम्मेदारी भला कैंसे निभाई जा सकेगी । श्रीमन्, कमीशन के स्टाफ को दंखते हुये कि क्वल उसमें एक संक्रेटरी हैं जब कि इतनी बहुमुखी जिम्मेदारियां होंगी, एंसा प्रतीत होता है कि जिन बड़ी उम्मीदों को लेकर कमीशन का निर्माण किया गया है वे शायद प्री न हो सकें। यह बड़ी ही अच्छी बात है कि चेयरमैन की तरह सदस्य भी होल टाइमर रखं गये हैं. लीकन कहीं अच्छा होता यदि सदस्यों संख्या औं अधिक बढ़ा दी जाती और इसे ने

भागों में विभाजित करके प्रत्येक भाग का एक डिप्टी चेयरमेंन बना दिया गया होता । जेंसा कि एक फाइनेशल इम्प्लीकेशन को ही ली लीजिये, इतनी जबरदस्त उसकी जिम्मेदारी और इतनी छान बीन की आवश्यकता है कि जब तक एक अलग विभाग स्थापित न हो. एक अलग सेक्रेटरी सिर्फ इसी काम के लिए न रखा जाय और एक डिप्टी चेयरमेंन और कम से कम तीन सदस्यों की एक कमेटी न हो. यह काम कभी प्री तरह से हो ही नहीं सकता। इसी प्रकार श्रीमन्, माँजुदा और नई खुलने यनिवर्सिटियों में शिद्धा के स्तर को ऊंचा और सूलभ बनाने के लिए जो कार्य हैं जिसमें रिसर्च का भी बहुत अधिक काम करना पहुंगा, यदि उसके विषय में अलग एक विभाग खोल अलग एक सेक्रेटरी की नियुक्ति न की गई तौ इस काम के साथ भी कोई जिस्टिफिकंशन न ही सकेंगा । इसी प्रकार, श्रीमन्, रिसर्च का ही काम ले लीजिये। सारं देश की जितनी भी शिक्ता संस्थाएं हैं उनका डंटा कलेक्ट करना उनकी पूरी जानकारी प्राप्त करना यह बड़ी भारी कालांसल जिम्मेदारी का काम है और इसके लिए में चाहती हूं कि पूनः अमेंडमेंट द्वारा एक अलग कमेटी इन्हीं सदस्यों में से बना कर और अलग स्टाफ रख कर उसको यह काम साँचा जाय ।

श्रीमन्, यूनिवर्सिटी में मीडियम आफ इंस्ट्रक्शन को लेकर बड़ी बड़ी बहसें हुई। मेरी समभ में नहीं आता कि इस स्टंब पर इस दंगलबाजी की क्या आवश्यकता है । हमारी राष्ट्रभाषा हिन्दी अभी अपने शौशवकाल में हैं। इसी लिए आप सभी को विदित हैं कि कहीं अंगुंजी धाक जमार्य बंठी हैं, कहीं रीजनल भाषाएं अपना सिक्का जमाये बैठी हैं, पर हम सभी को यह न भूलना चाहिये कि यह केवल ट्रांजीशनल पीरियड के लिए उस अवधि के लिये हैं जब तक कि हिन्दी राष्ट्रभाषा अपना पूरा स्थान प्राप्त नहीं कर लेती हैं। इस सम्बन्ध में केवल सद्रयों को ही चिन्ता नहीं हैं बल्कि एज्केशन मिनिस्ट्री के एक साधारण सेक्रेटरी से कई महीने पहले एक बार मेरी बात चीत हुई थी और उसने स्वबं

इस बात पर बड़ी चिन्ता प्रकट की थी कि एक प्रकार से जब तक सीडियम आफ इंस्ट्रेक्शन में यनिफार्मिटी न आयेगी तब तक न शिदा का स्तर तेजी से बढ़ सकेगा और न देश की एक्ता में ही या को आर्डिनेशन में ही सफलता सकेगी । श्रीमान्, रीजनल भाषाओं की उन्नीत और रीजनल भाषाओं की जो बढोत्तरी का प्रश्न हैं वह भी एक अहम प्रश्न हैं, पर उस प्रश्न का मीडियम आफ इंस्ट्रक्शन वाले प्रश्न पर कोई भी असर नहीं पडता । जो आज युनिवर्सिटियों की स्थिति हैं उसके लिए न एज्केशन मिनिस्ट्री ही जिम्मेदार है और न यूनिवर्सिटियां ही जिम्मेदार हैं व्योंकि एंसी स्थिति ही हैं कि उस स्थिति से मजबूर हो कर एंसा हो रहा हैं। आप यु० पी० को ही ले लीजियं। यु० पी० में यद्यीप मीडियम आफ इंस्ट्रक्शन हिन्दी मान लिया गया हैं, लेकिन बहुत से एंसे विषय हैं जिन में उच्च पुस्तकें न होने के कारण या उच्च स्टाफ न होने के कारण अब भी अंगुंजी में उनको पढ़ाया जा रहा है। **इस**िलये प्रश्न ह यह एंसा जिसकी हम लोग बहुं धीरज साथ और बड़ी संत्रीलत भाषा में आलोचना कर तभी रम लांग एज्कंशन मिनिस्ट्री के साथ भी और यूनिविसिटियों के साथ भी न्याय कर सकेंगे।

श्रीमन्, शिचित बेकारी को किस प्रकार रोका जाय इस बात पर कमीशन को बहुत ही गंभीरता से विचार करना होगा।

पहां तक कि यह भली-भांति जानते हुये भी कि शिद्धा का प्रसार दंश की उन्नित के साथ बंधा हुआ हैं, जितनी दंश की उन्नित होगी उतना ही शिद्धा का प्रसार होगा और शिद्धा की मांग सी बढ़ती जायगी और शिद्धा की मांग भी बढ़ती जायगी, यह बात हमें कभी न भ्लनी चाहिये कि आज भी युनिवर्सिटी एजुकेशन का प्रभाव दंख कर और आज भी शिद्धित बैकारों की बढ़ती हुई संख्या दंख कर बहुत से लोग धबड़ा कर कह उठते हैं कि इस स्थित से यही अच्छा है कि युनिवर्सिटियां ही बन्द कर दी जायं, युनिवर्सिटी की शिद्धा ही बन्द ल समाप्त कर

दी जाय । इस लिए यह बड़ा ही अहम प्रश्न हैं। क्लाज २० को लेकर बहुत से सदस्यों ने एतराजात और चिन्ताएं प्रकट की हैं में सोचती हुं कि वे बिलकुल निराधार और निर्मुल हैं। किसी भी दंशभक्त के लिए राष्ट्रीय महत्व की बातों को सर्वोच्च और सर्वोपिर स्थान देना एक बडी साधारण सी बात हैं। जब हम लोगों ने दंश की स्थिति को दंख कर, दंश की मांग को दंख कर अपने कांस्टिट्यूशन तक को अमेंड किया हैं और जो सम्पत्ति पर निजी स्वामित्व हैं उस तक में हमने यह अमेंडमेंट किया है कि किसी भी व्यक्ति की कोई भी सम्पत्ति राष्ट्रीय महत्व के कामों के लिए किसी समय भी थोड़ा सा मुआविजा दंकर ली जा सकेगी। तो आप ही बतायें कि यूनिवर्सिटी गांट्स कमीशन नेशनल इम्पार्ट'न्स के मामले को केन्द्रीय सरकार के अनुशासन में और गाइडंस में रखने की अगर मांग की गई हैं तो क्या बेजा बात हैं। में सोचती हुं कि इससे किसी प्रकार भी यूनिवर्सिटी की स्वतंत्रता पर कोई भी प्रभाव पडने वाला नहीं है। देश की स्थिति को देखकर क्लाज ९२ पर श्री किशन चन्द की आलोचना को सनकर मुभी बहा आश्चर्य हुआ । श्रीमन्, आप ही देखें शिक्षा के चेत्र में भी व्यवसायी प्रवृत्ति के लोगों ने किस प्रकार शोषण करना प्रारम्भ किया है, किस प्रकार पंजाब यूनिवर्सिटी और इलाहाबाद विद्यापीठ की डिगियों का धडाधड सरं आम व्यापार होता हैं, बिक्री होती हैं, और किस प्रकार एक धान्धली सी मची हुई हैं। यदि एंसी स्थिति में थोड़ा सा कंटोल न किया गया जैसा कि क्लाज ९२ के द्वारा किया गया है. निश्चित समीभाये कि शिवा के स्तर का पतन अवश्यम्भावी हो जायगा । श्रीमन्, कोआर्डिनेशन को लेकर जिस संकीर्ण मनीवृत्ति का प्रदर्शन किया गया है वह भी बड़ा ही निन्दनीय और त्याज्य हैं। जहां तक कोआर्डिनेशन के सम्बन्ध में रीजनल भाषाओं का और प्राविशियीलजम का प्रश्न हैं, एंसे महत्वपूर्ण प्रश्नों में तो इन बातों को लाना एक प्रकार से देशद्रोह करना हैं। इसके अतिरिक्त में चाहती प्रीनवर्सिटी गृांद्**स कमीशन में जो स्त्री स**दस्य श्रीमती सावित्री दंवी निगम]

रखने की माग की गई हैं वह अवश्य स्वीकार कर ली जाय क्यों कि शिक्षा के चेत्र में स्त्रिण इतनी तेजी से आगे बढ़ रही है कि युनिवर्सिटी एजुकेशन के मामले में यदि इस कमीशन में एक स्त्री सदस्य न रखी गई तो समस्त स्त्री जाति के साथ ही एक बड़ा अन्याय होगा। श्रीमन् आप यह स्वय समभत हैं कि शिक्षा का चाहे जो भी चेत्र हो लेकिन स्त्रियों के शिक्षा के सम्बन्ध में कही न कहीं जाकर कुछ न कुछ अन्तर और विभेद आ ही जाता हैं। इस लिए उस अन्तर और उस विभेद को सन्तुलित और संयोजित करने के लिए इस कमीशन में स्त्री सदस्य का होना अत्यिधक आवश्यक हैं। धन्यवाद।

5 PM

SHRI B M GUPTE (Bombay) as the time at my disposal is short, I shall confine myself to one or two points only I shall refer to a point which, I feel, is of general importance, that is, of importance not only this Bill but of importance to all Bills generally During the last session I had the misfortune to raise my voice of protest against a provision in a Bill—I do not remember which Bill it was, but that is immaterial for my present purpose but I did raise my voice of protest against a provision in the Bill-which sought to authorise the Central Government to amend the Schedule without reference to Parliament, that is, without bringing in an amending Bill before Parliament objected to that provision as an encroachment on the sphere of Parliament and I am sorry, again the same tendency is displayed in this Bill refer to clause 6 That authorises the Central Government to prescribe the disqualifications of mem-I submit, Sir, to determine the disqualification of a body which is to superintend the working of all Universities of the country is not a It is an important trifling matter matter and therefore it should have been laid down in the Bill itself and not relegated to the rule-making power of the Government If we compare other Acts where disqualifications have to be provided for, we will find that they are all laid down in Acts themselves Take for instance the disqualifications about the members of the Gram Panchayats, members of local boards, members municipalities, members of Legislatures, everywhere you will find that all these disqualifications have been embodied in the Acts themselves and not entrusted to the Government, to then rule-making power and therefore I submit, Sir, there is no reason why this should not be done in this case also If the disqualifications are on the usual lines, namely, insolvency, conviction in a criminal court, then they can be embodied in Bill itself If they are of an unusual type, then it is all the more necessary that they should be discussed Parliament and Parliament should determine them I therefore submit that either way they ought to be embodied in the Bill and not entrusted to the Central Government Of course I know that this Government which has very strong popular support and which is headed by a Prime Minister who has stubborn democratic instincts and convictions will not abuse But at the same time Government ought to take care that they do not lay down precedents which may be abused by Governments which are not so well placed or which are not so well intentioned. I would therefore request the Minister to see if it is possible to make suitable amendments here If the Government is not in a great hurry, it can done here and the Bill taken to that House But, in any event, Government should avoid this tendency to have very wide rule-making power because, that kind of tendency is likely to be exploited by Governments which are not so well placed well-intentioned

Then coming to the Bill as a whole, I welcome it no doubt as a step in the right direction, but it must be remembered that it is only a step Our Universities have been suffering from so many mis, inadeq accy of funds.

factionindiscipline among students, alism and group politics among teachers and deterioration of standards, etc and one Bill is not likely to I therefore submit that cure them all other steps have to be taken even as far as this Bill is concerned, even if this one measure is to succeed, then the Government should do First they must place suffithings cient funds at the disposal \mathbf{of} Commission and secondly they must make proper selection of the members of the Commission I have no quarrel about nomination, but I expect the Government will exercise this power of nomination in a proper way and the selection must be such would inspire people's confidence in the impartiality and independence of a member and of the Commission Sir, this power of sanctioning grants and withholding grants is a very great and it cannot be usefully exercised unless the Commission has got sufficient prestige, which can be acquired only by integrity and independence I therefore hope, Sir, that the Government will make such selection as would inspire the confidence of all, and endowed with this confidence and endowed with sufficient funds I hope the Commission contribute substantially to the development of our Universities on right lines, and to patterns which are in consonance with our great ancient traditions

SHRI JASPAT ROY KAPOOR Mr Deputy Chairman I welcome this Bill for it has been brought before us not I particularly apprea day too early ciate the labours of the Select Committee which scrutinised this Bill very carefully and chiselled it finally in the bracing atmosphere of Poona four meetings of the Select Committee were held Sir, I am glad that a new precedent has been established Select Committees can meet from Delhi also and I hope that this precedent will be followed in the case of disposing of other business As a matter of fact, Sir, I would very much wish that in the interests of the unity of the country, some session of the

Parliament also may be held, one session of the Parliament each year may be held in the South or at intervals in different parts of the country

Sir, I welcome this Bill in spite of some of the defects which I still find in it and which I hope will be rectified by accepting the amendments notices whereof I have already given and in respect of which I do not propose to take the time of the House at this late hour I will deal with them as and when they are taken up

Sir, a good deal has been against this Bill and it has been said that it is intended to ımpose control of the Central Government firstly on the Commission itself through it on the Universities nothing like it. It is amazing to find such a criticism being levelled against it by my hon friend Mr Mazumdar, who belongs to a party whose creed is that the Central Government should take control over everything every sphere of activity of the nation, but then every stick with them is good enough to beat the Government with even though it might amount to inconsistency with their own creed But what is still more amazing to find is that my hon friend, Mrs Lakshmi Menon should have supported Mazumdar in this respect Truly they say politics make strange bed-fellows I do not know Mrs Lakshmi Menon is not here though I found that she has practically made up with my hon friend Dr Shrimali for, during his absence, she had affectionately adopted this Bill on behalf of the Government and was looking after this monster which she hated when she was on the benches behind Dr Shrimali

Being in a very great hurry I may point out to five or six things which specially go to show that it is none of the intentions of the Government or this Bill to dominate either over the Commission or over the Universities May I at the very outset point to clause 12 which specifically lays down that in discharging its functions the Commission shall do nothing

[Shri Jaspat Roy Kapoor.] without consulting the Universities? In Chapter III which deals with the powers and functions of the Commission this great limitation has been imposed on the Commission.

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DR. W. S. BARLINGAY (Madhya Pradesh): Which clause is it?

SHRI JASPAT ROY KAPOOR: It is aclause 12. It says here:

"It shall be the general duty of the Commission to take, in consultation with the Universities or other bodies concerned, all such steps...."

Not only the Universities shall be consulted but all other institutions which are likely to be affected by any action of the Commission will be consulted. This is how this Chapter relating to the powers and functions of the Commission begins with this great limitation.

Then so far as inspection of Universities is concerned, it has been specifically laid down in clause 13 that in the matter of inspection University will be consulted, not only "consulted but will be definitely associated with the inspection when it is carried out by the Commission. find that the Select Committee deleted the provision which originally authorised the Commission to enquire into the affairs of the University. That provision has been deleted and Commission can now only inspect and that too in consultation and association with the University. Again, the Chairman is to be a non-official, absolutely out of the jurisdiction and influence of the Government.

Dr. W. S. BARLINGAY: He will be paid by the Government.

SHRI JASPAT ROY KAPOOR: Yes; everybody is paid by the Government. Even we are paid by the Government and we vote for the payment ourselves. Similarly we shall be voting for the salary of the Chairman also. Is it seriously contended that everyone who is paid out of the

Consolidated Funds of India will lose all independence and everybody associated with Parliament or the Government will be subservient to the Government?

Then we find that the term has been fixed as six years and thereafter suppose he will not be reappointed. For, if it were open to him to be eappointed, it would have been specifically laid down in the Bill. As such all these six years or during reduced term if my amendment accepted, he will have absolutely no inducement to act subserviently cause after the expiry of the term he is not going to be reappointed. far as the other members are concerned, I find that they are not to salaried members. Perhaps they will be paid only some allowances and I think that even this objection of my friend Dr. Barlingay that if a person is paid a salary he may not be independent goes away so far as the other members are concerned. For, they are not to be salaried members and they will perhaps be paid only some travelling allowance or daily allowance. whatever that may be.

Then I find to my great satisfaction as I am sure other hon. Members must also have been satisfied—that no member of the Commission shall be removed by the Government. He can be asked to leave only if he is subject to any disqualification which is going to be prescribed under the rules. entirely agree with my hon. Mr. Gupte who always makes very valuable and substantial suggestions that it is not very proper that the Government should under its rulemaking power have the right to presdisqualifications but then submit that it is something Select that the Committee this Bill that all the embodied in rules which the Government makes from time to time shall be before both Houses of Parliament, But of course merely placing anything on the Table of Parliament does not take us very far unless it is specifically provided that Parliament shall have the cower to amend or modify or reject those rules 1 note therefore submitted...

MR DEPUTY CHAIRMAN: That is why it is placed on the Table of Parliament.

Shri Jaspat Roy Kapoor: No, Sir May I respectfully submit that—I will be glad if I am wrong in this respect—merely it a paper is laid on the Table of the House it does not necessarily authorise Parliament by the mere fact of its having been laid on the Table to amend it. Of course, Parliament is a sovereign body and can do anything it likes by a resolution or by a Bill but then, ordinarily, if it is the intention it may specifically be provided that within a definite period after being laid on the Table

MR DEPUTY CHAIRMAN. Within 30 days of laying on the Table of Parliament any Member of Parliament can give notice of amendments and get them amended.

SHRI JASPAT ROY KAPOOR. I am glad to be corrected like that But I was going to make such a suggestion because in the case of certain other Bills, in the case of the Companies Bill which we passed and in the case of the Citizenship Bill which will come before us, it has been specifically provided that within a period of 14 days from the date on which the rules are laid on the Table of the House Parliament can amend, modify or reject them Well, if such a specific provision is not necessary, if it was redundant in the case of the Companies Bill and may be redundant in the case of the Citizenship Bill, it is all good for us It means that merely with the rules that we have in operation it is always open to us within 30 days to amend such things very much obliged to you, Sir, for enlightening me on this point.

MR. DEPUTY CHAIRMAN. Your time is up, Mr. Kapoor.

SHRI JASPAT ROY KAPOOR. One point more, Sii And that is with regard to the question of co-ordinating the activities of the Universities and on this occasion I would crave your indulgence for a couple of minutes

MR DEPUTY CHAIRMAN: No; no. You must wind up

SHRI JASPAT ROY KAPOOR: right, one minute, Sir When I raise that point I hope those sixty seconds would not run away very quickly. I am raising a question which is of an all-India importance and that is with I submit that this regard to Hindi Commission and the educational system in the country will hardly be of much avail to us unless we are in a position to bring about the unity of the country through a common language and that language, I submit, can only be Hindi. And what is that Hindi? I want to remove the misapprehension that is ..

MR DEPUTY CHAIRMAN: The Constitution defines it all right

Shri JASPAT ROY KAPOOR: Exactly, Sir You have so very clearly grasped what I had in mind I was going to submit that that is not the Hindi of the Uttar Pradesh, that it is not the Hindi of the Hindi-speaking areas but the Hindi as it has been defined in the Constitution, the Hindi against which an unnecessary prejudice is being created in several parts of the country because of the simple reason that they have not had the benefit of the enlightenment which you have been pleased to give us at this moment

MR DEPUTY CHAIRMAN: It is time You have taken three minutes more Dr Barlingay.

SHRI JASPAT ROY KAPOOR. Then the last sentence, Sir. Let me be coherent at least I would earnestly request my hon friends here and outside in the country to clearly understand that this is not the Hindi of the Uttar Pradesh which has been prescribed in the Constitution but a Hindi

[Shri Jaspat Roy Kapoor.] which will be more easily understood by Members from the South because its basis has to be Sanskrit. And then only one last point, Sir.

Mr. DEPUTY CHAIRMAN: I am sorry. Dr. Barlingay.

डा० डब्ल्य्० एस० बार्लिंगे : उपसभापीत महोदय,.....

श्री हि० च० दासप्पा: अरंभाई, अंग्रंजी में बोलिए।

डा० डब्ल्य्० एस० बार्लिंगे: यद्यपि मेरे कुछ मित्रों के मन में हैं कि में अंग्रंजी में बोल्ं, लेकिन में आज हिन्दी में बोलने के मुड में हूं। में आपका ज्यादा समय नहीं लंगा क्योंिक में जानता हूं कि समय बहुत थोड़ा हैं। अगर इस सार बिल का विश्लेषण किया जाय तो आपको यह पता चलना चाहिए कि इसमें जो सबसे महत्व की धारा हैं वह पांचवीं धारा हैं।

जहां तक कर्त्तव्यों की बात हैं, कमीशन के जो कर्तव्य बताये गये हैं. वह तो आज भी सरकार के हाथ में हैं। आप धारा ९६ दंखिए, इसमें यह बताया गया है कि आखिर इस कमीशन के पास पैसा कहां से आएगा, वह पैसा पूरा का पूरा स्टंट गवर्नमेन्ट की तरफ से आयेगा या सेंट्रल गवर्नमेन्ट की तरफ से । वेंसे ही, धारा १२ में जो कर्त्तच्य दिए ह्यूए हैं इस कमीशन के, उनमें एक भी कर्त्तव्य एंसा नहीं हैं जो सरकार के अधिकार में न हो. या जो सरकार कर नहीं सकती। फिर यह बिल यहां इस सभा के सामने किस लिए लाया गया है ? अगर आप फिर विश्लेषण करेंगे तां आप दंखेंगे कि एक ही बात उसमें हैं। उसमें यह हैं कि आज जो चीजें सरकार कर सकती हैं. उसके बदले वे सब बातें कमीशन करंगा जिसको कि कांस्टिट्य्शन में दिया गया हैं। और इसके द्वारा सरकार के जो पावर्स और जो कर्त्तव्य आज हैं उनको यह कमीशन बाद में अपने ऊपर से लेगा। में यह नहीं समभता कि इसकी सचम्च में क्या जरूरत हैं ? अगर सरकार के पास ये कर्तन्य रहें तब तो उसके ऊपर पार्लियामेंट का

भी कुछ दबाव रह सकता है, लेकिन यह जो कमीशन नियुक्त किया गया है, इसके ऊपर पार्लियामेंट का डाइरेक्टली कोर्ड दबाव रहेगा। यह दूसरी बात है कि उसकी पैसा सरकार देने वाली है और डाइरेक्टली नहीं तौ इंडाइरेक्टली सरकार का उसके ऊपर दबाव रहेगा। लीकन एसा कमीशन नियुक्त करके आपने क्या किया, उसको इंडिपेंडेंट बना कर आपने क्या किया ? अगर आप देखते हैं कि आज की जो सरकार हैं उसकी मैशीनरी ठीक नहीं हैं, वह एजुकेशनल पालिसी ठीक से तय नहीं कर सकती तो फिर अगर आप एडवाइजर के तारि पर किसी को एपौड़ेंट कर दें तो उसमें कोर्ड दिक्कत नहीं हैं। लेकिन आपने कमीशन को स्टेट्यूटरी पावर्स दिये हैं जिसका अर्थ यह हैं कि उनको आपने करीब करीब एक डिक्टेटर सा बना दिया हैं। अगर आप एक एसा एज्केशनल डिक्टंटर पेंदा करें. तो हो सकता हैं कि वह बहुत फायदा भी करंगा। में यह नहीं कहता कि वह फायदा नहीं करंगा। लीकन सामान्यतया और खासकर एज्केशन के बार में जहां की डिक्टोरियल पालिसी होगी, वहां मुर्फ संदृह है कि अगर यह कमीशन में आदमी ठीक नहीं होंगे या वे अपना जो मार्ग है वह भूल गर्य तो यह देश शायद खतर में पड जायेगा। इसीलए में आपसे यह कहना चाहता हूं कि यदापि में यह जानता हूं कि इस बिल से कूछ फायर भी होंगे लीकन यह निश्चित रूप में कहना बड़ी म् शिकल बात हैं कि इससे नुकसान भी नहीं होगा ।

मेरं मित्र श्री कप्र ने एक बात कही जिस पर में ने एतराज किया, वह हैं सँलरीज के बारं में । यह जो कमीशन होगा और खासकर जो उसका चेयरमेंन होगा वह होल टाइम और सँलरीड होगा. यानी उसको सरकार की तरफ से एक तनस्वाह मिलेगी । में इसको ठीक नहीं मानता । यद्यीप में यह जानता हूं कि इस दंश में आनरंगी सर्विस करना एक बड़ा कठिन काम है लेकिन फिर भी में यह चाहुंगा कि अगर आप इस आदमी को सरकार से इंडियेन्डंन्ट या स्वतंत्र

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रखना चाहते हैं. सरकार का कोई भी असर उसके कपर नहीं चाहते हैं, और यही तो आखिर एज्केशन पालिसी की सब से बड़े महत्व की बात हैं तो फिर उसको सेंलरी दंना उचित नहीं होगा. एसा में नमता से कहना चाहुंगा। इस दंश के अन्दर आप सोशालिस्टिक पेंटर्न आफ सांसाइटी उत्पन्न करने जा रहे हैं तो एसी सौसाइटी में आज एक इस तरह की स्टीज आ जानी चाहिये कि उसमें जो सब से ऊंचे पद पर हैं. जैसे कि प्राइम मिनिस्टर हैं, प्रेजीइंट हैं और भी दूसर बर्ड २ ओहर्ददार लोग हैं. आपको एस मिलने चाहियें कि वे सरकार एक काँडी भी न लें। जिस दिन एसे आदमी इस दंश में पेंदा होंगे और एंसी भावना लोगों के मन में आ जायेगी उस दिन से यह देश ज्यादा से ज्यादा उन्नीत करंगा। जिस सोसाइटी के अन्दर पैसे पर ज्यादा से ज्यादा जोर (इम्फीसस) दिया जाता हैं वह सौसाइटी कभी बढ़ नहीं सकती और जहां बर्ड बर्ड लोग पेंसे के लालच से दूर नहीं हो सकते, उस सोसाइटी के बढ़ने की कभी आशा नहीं की जा सकती हैं, यह में बड़ अदब से कहना चाहता हूं।

आखिर में कंवल एक बात आपके निदर्शन में लाना चाहता हूं और वह यह हैं कि धारा २३ में यह बताया गया है कि जो युनिवर्सिटी शब्द हैं, उसका इस्तेमाल आम तार से नहीं हो सकेगा। मुर्भ एंसा लगता है कि एंसा करना और उसके बाद उसके ऊपर कुछ रोक लगाना, कुछ पीनशमेंट लगा दंना, कुछ हार्श सी बात हैं। मुभे इतना ही कहना था और अगर जिन दोषों को मैंने बतलाने की कोशिश की हैं. वेन रहें तो में समभता हुं यह बिल आन दी होल अच्छा है।

BEGAM AIZAZ RASUL (Uttar Pradesh): Mr. Deputy Chairman, I welcome the institution of this University Grants Commission. I realise great importance of this measure and its far reaching consequences. Commission has very wide powers as well as great responsibilities. Universities are the greatest educational centres of the country upon whose

well being and development depends the future of India. Education particularly higher education assumed great importance and as we develop towards the goal of a socialistic pattern of society and increased industrialisation, it is a question which will assume greater importance. Both our Five Year Plans have been laying great stress upon the economic industrial development of the country. But I have been very unhappy to find that attention to the human development of our country has not received the same attention and that is reason why today we find in country the unfortunate tendencies amongst students of indiscipline and rowdyism. I feel that we have to see that the future citizens of our country are brought up properly and are imbibed with the highest principles citizenship and that can only happen when we give our very great very serious attention to the problems of education in this country. Speaking as a mother-I am afraid that I cannot claim to speak as an educationist-as a person who has had something to do with the public and political affairs of the country for the last seventeen or eighteen years and also having some experience of University working-because I have been closely associated with one or other of the five Universities of our State-I find that one of the main causes for these tendencies are to be found in the overcrowding of Universities and I hope University Grants Commission will give proper attention to this very important question.

Now, overcrowding of Universities naturally means that there is a paucity of teachers and when the principle has been accepted all over the world that a class should not have than thirty or forty students, we find in our classes in the Universites students numbering 125, 150 and even up to 200. Then, how can we expect that these students will imbibe the principle of discipline and leadership when no personal attention can paid to them by the teachers? There

[Begam Aizaz Rasul.] is no doubt that the responsibility of the teachers is very great. There is also no doubt that the absence personal contact between students and teachers and of the lack of individual attention is responsible to a very large extent for what is happen-Therefore, it is very necessary that more teachers should be provided for these large number of students who are increasing daily. Therefore, there will be the question of placing more funds at the disposal of universities. The University Grants Commission will have to look this question.

There is also the intricate problem of party politics and cliques created by elections in the Universities. This is also to a very great extent responsible for the present state of affairs and the Radhakrishnan Report also discouraged elections in the Universities. All these things will have to be looked into by the University Grants Commission.

I would like to deal with one more important aspect. The Planning Commission in its First Five Year Plan said:

"Problems concerning women's education has received considerable attention in the Plan. It is recommended that while women should have educational opportunities with men in various fields of education, special attention should be to those in which they have marked aptitudes. For advancing women's education, it is important extensive opportunities should be afforded to them for private study and for taking the higher examinaprivate candidates. organisation of short-term courses for women in general education and in crafts is also recommended."

Five years have elapsed since the above recommendations were made, but I do not see that these have been acted upon in any way in any of the States. I hope that this very important question also will be dealt with

by the Commission, because we find that large numbers of girls-and boys also-are going in for higher education for which they have neither any aptitude nor need. I certainly feel that those students should go in for higher education, who want jobs or want to do any research work administrative work. But for the majority of the students especially girls, I think that these recommendations of the Planning Commission should be acted upon so that they may be given opportunities to learn crafts and get general education.

It is stated in the same Report:

"Overcrowding in the universities is also a problem which causes considerable concern. The need to apply suitable tests for selecting those who should receive university education and to draw as large a proportion of students as possible into gainful occupations before they reach the university stage is stressed."

Therefore, this is a very necessary thing and I hope that the Commission will go into this problem.

Much has been said about the academic independence and the autonomous character of the University. I entirely agree with it and stress upon the point that the autonomy and the independent character of the Universities should be maintained. But at the same time, this can be worked out much more satisfactorily if there is complete cooperation between the Universities, the State Governments and the University Grants Commission.

I hope that this Commission in which we all have the greatest faith and confidence will go a long way in solving the problems that are today before us as regards the educational policy of our Government as well as the future of our young men and women.

MR. DEPUTY CHAIRMAN (To Shri Jaspat Roy Kapoor): I find that there is no such general rule. It is a

mistake. Every Act empowers Parliament to amend the rules. There is no general rule. That was a mistake. That information is not correct.

University Grants

SHRI JASPAT ROY KAPOOR: I hope, Sir, that what you thought ought to be, will be incorporated in this Bill also.

(नाम-निद्धित): पथ्वीराज कपर माननीय उपसभापति महोदय, में इस बिल का समर्थन करता हूं और इस कमीशन का स्वागत करता हैं। इसके साथ ही में बधाई देना चाहता हुं एजकशन मिनिस्टी को कि उसने इतने त्याग से काम लिया हैं। अपनी तमाम शक्तियों को एक कमीशन को सौंप दंना एक बहुत बड़ी बात हैं।

यह बात चन्द्र भाइयों ने यहां कही कि पावर का सेंट्रेलाइ जेशन कर लिया जाय. यह गलत हैं। में समभाता हूं कि इस बिल के द्वारा एक बहुत बडा और सही कदम उठाया जा रहा है । और उसके दो रूप हैं। एक रूप यह है कि इस कमीशन का मुख्य काम केवल यही नहीं होगा कि वह गांदस को तय करंगा. पेंसे उठा कर दें दंगा, बल्कि इसका सम्बन्ध तमाम एज्केशन सं हांगा, एज्केशन की पालिसी से होगा और यह तमाम एज्केशन की पालिसी को तय करेगा । एंसे काम के लिए एकान्त. प्री शांति और प्रं ध्यान की जरूरत हैं। जहां इतनी दाँड़ धूप करनी पड़ती हैं, इतने सवालों का जवाब देना गडता है, कभी उठना पडता है, कभी बैठना पडता हैं. तो एक आदमी किस तरह कोई चीज सौच सकता हैं। यह बर्ड धीर्य की चीज हैं एंसी बातें सोची जायं कि दंश के उत्थान बच्चों को किस तरह लगाया जाय । इस लिहाज से कम से कम इस दिषय में सब को स्वागत करना चाहिये। दूसरा रूप यह हैं सेंट्रेला इजेशन किया जा रहा है तमाम शदित को एक जगह कीन्द्रत किया जा रहा है. इसके विलाफ एक आवाज उठी, लीकन हैरत हैं कि यह क्यों :

मन ची में सरायम. व तम्बरा मन ची में सरायद्।

में क्या गा रहा हूं और मेरा तम्ब्रा क्या रहा है'। दोनों आवाजें जब अलग होती हैं तो 🖎 बड़ी भोंडी सी आवाज पेंदा होती हैं और वह बड़ी अशांति पंदा करती हैं। यही वजह हैं कि आज अलग अलग प्रान्तों में अलग अलग पालिसी चल रही हैं और सार दंश में एक स्वर नहीं पेंदा हो सका है जो कि होना चाहिये। तां यह कमीशन इस लिए भी स्वागत का अधिकारी है कि यह एक पालिसी तमाम देश की एज्केशन के लिए. .तालीम के लिए. शिद्धा के लिए निश्चित करेगा। इस लिए जहां में बधाई दंता हूं वहां साथ ही यह भी प्रार्थना करूंगा कि कमीशन के ऊपर जो जिम्मेदारियां आती हैं उनकी और उसे खास ध्यान दंना चाहियं। पावर आफ दि पर्स एक बहुत वडी शिक्ति हैं और उसका उपयोग भी हो सकता हैं और दूरुपयोग भी हो सकता हैं। जिसके हाथ में पर्स होगा वह एक इज़र्ज़ी के रूप में होगा और वह जिस तरह से चाहेगा, नचायेगा । इस लिए पूर्स का मही इस्तेमाल होना चाहिये. उसका उपयोग होना चाहिये। मेरा ख्याल है कि यह बात हर एक के अनुभव में आई हैं कि आज जो गांट मिल रही हैं वह रिजल्ट के ऊपर मिल रही हैं। सों में से इतने लड़के पास होते हैं या इतने प्रीतशत लड़के णस होते हैं, इस लिए गांट मिल रही हैं चाहे मीरयल से मीरयल लड़के पास होकर निकलें और उनकी एक नेशन ही बन जाय । इस लिए मुर्भ प्री आशा हैं कि यह कमीशन इस बात पर ध्यान दंगा कि उन इंस्टीट्यशन्स को गांट मिले जो पूरी तरह पूरी शिदा का ध्यान रखते हैं और शिदा के पूर माने समभ कर शिचा का प्रबन्ध करते हैं। इस तरह तमाम दंश में एक लहर फर्लगी और शिचा का एक भया रूप पैदा होगा। हमें यह देखना है कि इंसान, इंसान बने, हमें उसको मन्ष्य बनाना हैं, ईसान बनाना हैं और ऐसा इंसान बनाना हैं जो कि देश को ऊपर उठा सके। आज सैंकड़ों बातें कालेज के बच्चों के लिये. देश के बच्चों के लिये कही जाती हैं उन बातों की जिम्मेंदारी बच्चों पर ही क्यों डाली जाती 計?

[श्री पथ्वीराज कपर] जिम्मेदारी बहुत सी चीडों पर हैं। वर्षों तक हम गुलाम रहे और वर्षी से शिद्धा का एक रूप चला आया है. मैंकाले साहब ने केवल क्लर्क बनाने के लिये शिद्धा की जो लकीर डाल दी थी उसी पर हम चलते चले गये और हम उससे हटं नहीं। ये सब बातें हैं जिनकी दजह से आज यह हालत हैं। अब वक्त आ गया है कि हम उसको बदलें और यह कमीशन इसी लिये खड़ा किया गया हैं कि वह शिद्धा का एक नया रूप हमार सामने लायं ताकि हम असली मानों में दुश के बच्चों को तैयार कर सकें।

कई दका यह देखने में आया है कि जिन लोगों को इम्तिहान में बैठने का मौका नहीं दिया गया वही आगे जा कर बहुत सफल हुये। चूंकि उनके नम्बर कम थे इसीलये इम्तिहान में बैठने नहीं दिया गया उन्होंने जिन्दगी में बर्ड बर्ड काम किये और बाद में उसी युनिवर्सिटी ने, उसी कालेज ने और उसी इंस्टीट्युशन ने बर्ड फख् और गरूर कहा कि यह हमारी यूनिवर्सिटी में. हमारं कालेज में, हमारी इंस्टीट्यूशन में रह चुके हैं, हालांकि वक्त पर उन्हीं ने शायद उनको फार्म नहीं दिया था कि वह इम्तिहान में बैठ सकें। अगर आप अच्छी तरह से विचार तो आप देखेंगे कि बहुत से एंसे लोग हैं जो कि दिन रात पढ़ते हैं और इम्तिहान पास कर लेते हैं लेकिन फिर भी र्कवल घोंट्र बन कर रह जाते हैं । जो चीजें लिखी हुई हैं उनको याद कर लिया और डिग्नी ले ली लीकन उनमें कोई जान नहीं थी द्गीनया में कूछ नहीं कर सके। में कोई जेनरलाइ जेशन नहीं कर रहा हूं। एसे केसेज हैं कि बिना डिग्नी लिये वह दूनिया में डट लेकिन जिन्होंने डिगियां लीं उनमें जिन्दगी नहीं थी। तो मेरा कहना है कि जब यह किसी इंस्टीट्यूशन को गांट द' ता उनसे यह भी कहे कि आखिर तुम बच्चों को क्या शिद्धा देते हो और तुम्हारी व्या शिक्षा हैं। मुक्ते आशा हैं कि यह कमीशन जब शिद्धा के बार में फैसला करंगा ता वह नये नये सस्ते और नये नये रूप उनके सामने रखेगा और चरित्र निर्माण पर विशेष रूप से जोर दिया जायेगा। चरित्र के माने केवल यह न हों कि वह एक निगीटव टाइप का ही, यानी यह नहीं खाओ, यह नहीं पिओ बल्कि यह हो कि बच्चा जो करंवह सब की भलाई के लिये करं और उसमें जान हो, जिन्दगी हो। एक बच्चा कालीज को ऊपर उठाता है, कालीज के भांडे की ऊपर रखता हैं. स्पोर्ट्स के दिनों में उसके लिये बडी तालिया बजती हैं लेकिन इम्तिहान के वक्त में वह पीछ रह जाता है क्योंकि उसने अपने को सिर्फ उन १०. १४ सवालों तक ही महदूद नहीं रखा, उसने सिर्फ लिखने पढने तक ही अपने को महद्द नहीं रखा और इसलिये पीछं रह गया। जिन्दगी सिर्फ लिखने पढ़ने से ही नहीं बनती हैं, जिन्दगी बहुत चीजों से बनती हैं। वह बच्चा चाहे संगीत में, ड्रामे दूसरं कामों में हिस्सा लेता हो, चाहे टंरीटोरियल गुप्स में, एन० सी० सी० में आर ए० सी० सी० में जा कर सेवा का काम करता हो लेकिन ये तमाम चीजें इम्तिहान के बक्त पर नजर अंदाज कर दी जाती हैं और उन्हें पीछ डाल दिया जाता हैं। सिर्फ इम्तिहान के सात, आठ दिनों में लड़के की जिन्दगी का फ"सला कर दिया जाता है । मेरा कहना है कि केरिक लम को बदल देना चाहिये और उसकी जिन्दगी का फैंसला इस पर होना चाहिये कि उसने तमाम साल भर में, उसने तमाम उन वषीं में जो कि उसने कालेज में और स्कर्ल में गुजार हैं क्या किया है। उसकी किस तरह की पढ़ाई रही हैं, उसका चरित्र किस तरह का रहा हैं, किस किस स्पोर्ट, स में उसने हिस्सा लिया है, इन सब चीजों के लिये मादर्स होने चाहियों और तब उसकी जिन्दगी का फैसला किया जाना चाहिये। जब एसा होगा तो बच्चा एक मुकम्मल इंसान बन कर निक्लेगा और यह सब गड़बड़ी नहीं होगी जो कि आज कल हो रही हैं। इस तरह से बच्चे में, कालेज में और स्कूल में एक जिन्दगी आयंगी, एक जान आयंगी । बच्चा भी खुशी से एसे एसे काम करंगा जो कि उत्थान के हैं, उन्नीत के हैं और आगे बढ़ने के लिये हैं।

(समय की घंटी)

श्रीमान, में ने अभी थोड़ा ही समय लिया हैं। अभी मेर तीन मिनट बाकी हैं।

श्री उपसभाषीत : एक मिनट और हैं।

श्री पृथ्वीराज कप्र: अच्छा, में बहुत जल्दी खत्म करता हुं। बस मेरी यही प्रार्थना है कि शिक्षा एंसी हो जिसका कि जिन्दगी से सम्बन्ध हो। केवल पुस्तकों तक ही उसको नहीं सीमित कर दिया जाय। पुस्तकों के अलावा भी जिन्दगी में और चीजें हैं, और बातें हैं। अगर बच्चा जिन्दगी की और बातों में हिस्सा लेता हैं और जिन्दगी को आगे बढ़ाने के लियें जो काम हैं उनको करता हैं, जो चीजें उसके चरित्र का निर्माण करती हैं उनको करता हैं तो वह एक बड़ा काम करता हैं और सब की मलाई के लियें करता हैं। किसी ने कहा हैं कि

"My days among the dead are past." तो हमें एसी शिद्धा देनी हैं कि बच्चे में एक जिन्दगी आये. एक जान आये। तो इस कमीशन को यह भी दंखना है कि किसी यूनिवर्सिटी ने करें मच्चों को पैदा किया है. केंसे लोगों को निकाला हैं। कमीशन को उनसे यह भी हिसाब लीना चाहिये कि उन्होंने क्या किया है ताकि वह कह सकें कि ये ये लोग हैं, ये ये बच्चे हैं जिन्होंने कि दंश का काम किया है और दंश का काम कर रहे हैं । जब इस तरफ ध्यान जायेगा तो टीर्च्स का और बच्चों का सम्बन्ध भी बहुत अच्छा हो जायेगा और जब बच्चे हर एक काम को करोंगे तो इस इंश में सूख और शान्ति होगी और गुरु और शिष्य में अच्छ सम्बन्ध पेंदा होंगे। उनका सम्बन्ध केवल मार्क्स और लफ्जों तक ही सीमित नहीं रह जायेगा बल्कि उससे बहुत आगे जायेगा । जब इस लिहाज से यह कमीशन दंखेगा कि कॉन कॉन इंस्टीट्युशंस चरित्र का निर्माण करते हैं, बच्चों की तमाम चीजों के लिये. जिन्दगी से लड़ाई के लिये. जिन्दगी से जद्दीजहद करने के लिये. जिन्दगी से जंग करने के लिये तैयार करते हैं तो वे इंस्टीट्यूशंस

बतायों गे कि इस तरह से वे शिद्धा दंते हैं और जब अच्छी शिद्धा दंने वाले, जिन्द्गी की शिद्धा दंने वाले इंस्टीट्य्शंस आगे रखे जायों गे तो दूसरं इंस्टीट्य्शंस भी उनकी नकल करें गे और इस तरह से तमाम के तमाम इंस्टीट्य्शंस आगे बढ़ेंगे। इन इंस्टीट्य्शंस से एंसे बच्चे निकलें गे जो कि दंश के काम में लगेंगे और दंश के भाग्य को, दंश के भविष्य को, आगे उठा कर ले जा सकोंगे। धन्यवाद।

Shri H. C. DASAPPA: Mr. Deputy Chairman, I rise to welcome this measure especially in view of the fact that it has emerged from the Joint Select Committee in a greatly improved form, and without spending much time on the preliminary matters, I would like to enter straight into some of the points which I want to urge.

One of the fears expressed is that this Commission may be a kind of a body super-imposed over the Universities which will greatly affect the free and autonomous functioning of the Universities. I do not think the fears of my hon, friend, Shrimati Lakshmi Menon, were well-founded. possible that any instrument meant for coordination or control, such this may turn into a weapon wickedness and misuse. But I can certainly see no reason why anybody should entertain such fears in the case of a body like this. Sir, when I say this, it does not mean that composed as it is, there is not a natural tendency on its part to assume more and more powers, much more than what is contemplated under the Bill, for reason that it has got the tremendous power of allocating grants to the Universities. Therefore, it is possible that in the hands of wrong persons it may be abused but with the right persons it will be a source of immense benefit to the nation.

I would just indicate one or two points where a certain amount of caution may be needed. It is not always that every University should conform to a set pattern or known standards. Each University has got its own

[Shri H. C. Dasappa.] ideology, its own way of serving the purposes of the nation. Each State objectives lays down certain policies before itself. The University is helped by the State and is more or less a part of the State Administration. It conforms to those ideologies. In America, for instance, you have got Universities, some of which are mainly intended for research and postgraduate work, some are for popularisation of knowledge and so on. each University has a certain mission to fulfil. I would verv earnestly appeal that this University Grants Commission should not think of flattening out everything to a known or a set pattern. It should allow large and free scope for the Universities pursue their own particular ideologies. If this is done, I think, there will be less of grievance on the part of Universities. If on the other hand it adopts a kind of doctrinaire attitude and says, "Well, these are our ways and the Universities have got to be moulded like this", I am afraid, the Commission will be in for much criticism. And besides, Sir, our country is a wonderful pattern of variegated cultures. Though there is throughout a kind of synthesis where discover common ideologies, still I feel part that each particular of country has a distinctiveness of its wwn. And it is for this highly intellectual Commission to foster develop those particular features which contribute to the enrichment of the culture of our nation. And therefore it is all the more necessary, plead, that this University Grants Commission should not think of disturbing those particular pursuits

Then, Sir, I see that there are certain provisions in this Bill which may lead to too much interference with the working of the Universities.

I would like to draw the attention of the hon. Minister particularly to subclause (e) of clause 12, wherein it is said that this Commission can advise not only the Central Government—which is certainly its function—but

each University.

also the State Governments on the allocation of grants to Universities for any general or specified purpose out of the Consolidated Fund of the State. Now I feel here that the Commission is being asked to do something which neither the University of a State nor the State Government may relish. I do not think, Sir, that that would be a proper field for the functioning of this Commission.

Then, Sir, I find in clause 16 this Bill that the Fund of the Commission may be constituted not only from what may be paid to it by the Central Government, but also by any State Government. Now I wonder, Sir, whether there is any provision in this Bill to compel any State Government to contribute anything to the Fund of the Commission. But all the same, a State Government can told "You must contribute so much to the Fund of this Commission, failing which you cannot expect grant from the Commission." is just possible. So I do not know how we here, legislating as we do, can ask the State Governments contribute any funds to the Commission's Fund.

Then, Sir, I would just like to say only one word with regard to the composition of this Commission. I agree that the Vice-Chancellors of the Universities should be there, and the Government of India also must have its officers on this Commission. there must be distinguished educationists. I do not deny that But I do feel that since a University purports to serve the nation, to meet the demands and the requirements of the nation, the nation has a right to have its representatives on this Commission. I see no reason why men who have contributed to the enrichment of the public life of this country, who have got their fingers on the pulse of the country, should not find a place here. I ask whether it is possible for a friend like Dr. Kunzru to be on this Commission.

DR. K. L. SHRIMALI: Why not, as an educationist of repute?

SHRI H. C. DASAPPA: I do not know whether he is an educationist of repute. I cannot force that meaning into that word. I ask again my friend, Dr. Shrimali, whether it possible for even one like Mahatma Gandhi, who has contributed so much to the educational research in country, to find a place on this Commission-a man like Dr. M. R. Jayakar, a man like Dr. C. P. Ramaswami Avvar-unless he is already a Vice-It would have been Chancellor? immense benefit, if this Commission had also made provision for having men of such outstanding abilities who could have really and substantially contributed to the work of this Com-My friend here of course, mission. suggests men like Sir M. Visveswarayya or Sir Mirza Ismail. So I think Dr. Shrimali would be well-advised, if he can consider the incorporation of some provision so as to enable men of such outstanding abilities also to be on the Commission.

Shri AKBAR ALI KHAN: Mr. Deputy Chairman, I congratulate the Government on at least implementing one recommendation of Dr. Radhakrishnan University Education Commission. And I do hope that other recommendations will also be implemented so that the many evils that have been spoken of regarding the university education may be removed, and we may have a healthy university education in conformity with the needs and the demands of the country.

It is true, Sir, that the foundation of university education was laid down long long ago for entirely a different purpose, i.e., to get good servants for the foreign Government. But now the demand of the country is that there should be more and more scientific-minded people so that we may be able to have the industrial development of our country. The demand of the country at present is to create a national outlook for uni-Notwithstanding men fying purpose. of the calibre of Dr. Kunzru and his able colleagues, the S. R. C. yielded to linguism. Now my hon. friend, Mr. Mathur, very rightly pointed out that it is imperative that we should co-ordinate the policy in such a way as to create that national outlook which we all so much desire. I was really surprised to see some of my University friends opposing the Bill and saying that this Bill is not at all needed. Do they not think that certain national policies-the way which we want to build our countryhave got to be implemented? University goes on in its own way. Do they not think that there should common co-ordinating some agency? I guite agree, Sir, that these will not meet all the requirements, but certainly there will be some control over the Universities national interest. But I want to ask those who think of non-interference in the university autonomy: they name a single university which is not financed by the State or by the Central Government? And at the same time, can they say that there has been, on behalf of the State or the Central Government, such interference which is not befitting or which is not becoming and which is not proper for the University's administration? I have also had to something with the Universities. academic matters I can say that the Governments, whether the State Government or the Central Government. never interfere, and most of matters are left to the institutions. senates and councils of the Universi-So the main ground that has been asserted against this Bill is that the autonomy of the Universities will go away. I think it is absolutely a figment of imagination and lack self-confidence and it has nothing to do with the reality of the situation. The colleges and the Universities with the help of the State and Central Governments are flourishing. mere fact that a University Grants Commission is established will not interfere with their autonomy understand it, Sir. In fact, it reduces the officialdom, as also the control of the Government. If the Ministry had itself distributed this amount would have been a lot of red-tapism

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[Shri Akbar Ali Khan.] Now in order to avoid that red-tapism, as in the United Kingdom, we appoint a Commission, and we appoint some people, and we hope that they will be people commanding the confidence Certainly the people. thev of would be educationists. I feel that the apprehensions of my learned friend, Mr. Dasappa, are well-founded because it is really provided that there should be eminent people also, who would give proper amount of attention to proper institutions for the proper purpose. My submission is that we should all understand that the purpose of this is to give money with difficulty, with less red-tapism and

I will make only one submission more. In the changing circumstances of today, I am one of those who think that at this stage we cannot shut out tne vernaculars coming into the Uni-

with less interference

administration.

versities. It is practically impossible, but I would like to give one note of caution and advice. Let it be confined to arts. So far as science subjects are concerned, so far as our technical subjects are concerned, so far as professional subjects are concerned, let it be our definite policy that it would be either in English or Hindi. long as we cannot develop Hindi, let English continue, and when we are able to develop Hindi, let the changeover take place. That is the only saving grace. That is the only way of salvation that I see for this country in the present linguistic fissiparous tendencies. Thank you.

Mr. DEPUTY CHAIRMAN: Dr. Shrimalı will reply tomorrow.

The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at three minutes past six of the clock till eleven of the clock on Wednesday, the 7th December 1955.